

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

INDEX SHEET

CAUSE TITLE T.A. 1060 OF 1987

NAME OF THE PARTIES Raghuvir Applicant

Versus

Union of India Respondent

Part A.

Sl.No.	Description of documents	Page
1		
2	Order sheet	A-1 to 7 ✓
3	Judgment, dt. 06-1-93	A-8 to 9 ✓
4	Petition	A-10 to 39 ✓
5	Report	A-40 ✓
6	Stay Application & H.C. Order sheet	A-41 to 44 ✓
7	Counter Reply	A-45 to 60 ✓
8	Rejoinder Reply to the Counter Reply with	A-61 to 223 ✓
9	Annexure	
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 8/4/2011

File B/c destroyed on 09-5-12

Counter Signed.....


Section Officer/In charge


Signature of the
Dealing Assistant

TA 1060/07 H)

A1

22/12/89

Hon. Justice K. Nath. V.C.

OR

This case has been
recd. from CAT, AHC
a day, 08.

Case is admitted.

CA/RA not filed.

Date was fixed from
CAT, AHC.

Submitted in order

21/12

Sri D.P. Srivastava holding
brief for the applicant's counsel
is present. Sri Arjun Bhargava
makes appearance on behalf
of all the opposite parties.

Counter may be filed within
four weeks from which the
applicant may file
rejoinder within two weeks
thereafter. List for
orders on 27/2/90.

Ph

V.C.

OR

No CA filed
S. F. order

21/12

h

27.2.90

Hon. Justice K. Nath V.C.
Hon. K.J. Raman, A.M.

The learned counsel for
the respondents says that he has
received instructions to prepare
a counter affidavit. He prays for
and is allowed four weeks' time to
file a counter affidavit. Rejoinder
affidavit, if any, may be filed within
two weeks thereafter.

List for further orders
on 10.4.90.

113

T.A. 1060/87

20.12.90

D. R.

Mr. D. P. Srivastav, Ltd.
counsel for the applicant
is present today.

O.P. is absent. Mr.

A. Bhargava c/R did
not file counter

till today. case is
listed before me

on 15.1.91 for

filing counter.

15.1.91

Counter has
been filed. Reply
may be filed by
15/2/91. R.

Q

15.2.91

D. R.

Both the parties are
absent today. Reply

has not been filed

till today. So, Applicant

to file reply

by 8/4/91. case is listed

before me on 8.4.91.

AS

T.A. 10601

14.2.92
D.R.

counsel for the
applicant is
absent. He is
directed to file
Rejoinder by

31/3/92.

31.3.92
D.R.

Both the parties are
absent. Applicant did
not file Rejoinder so
far. He is ordered to
file it, by 29/6/92.

29.6.92
D.R.

Both the parties are
absent. Applicant is
ordered to file Rejoinder
by 26/8/92.

M

T.A-1060/82.T

A/Q 19.11.92

Adjourn to 20.11.92

✓
Mae

Q 20.11.92

Shri M. Justice U.C. Srivastava vs
Shri M. K. Obayya, AM

Put up 20 memo

✓
AM

✓
VC

21.11.92

Case not reached adj to
7.12.92

✓
Mae

S.F.H.
2/2/92

Dated: 7.12.1992

Hon'ble Mr. Justice U.C. Srivastava, VC

Hon'ble Mr. K. Obayya, Member (A)

As the counsel for the applicant
has not been able to come being in curfew
area. The case is adjourned to 6.1.1993.

✓
A.M.

✓
V.C.

(rka)

S.F.H.
11/1/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

A. NO _____ 199 (L)

A. NO 1010/57 199 (TL)

Date of Deceasion _____

Highness ----- Petitioner.

Advocate for the ----- Advocate for the
Petitioner(s)

V E R S U S

Union of India ----- Respondent.

Advocate for the ----- Advocate for the
Respondents

C O R A

Hon'ble Mr. Justice C. Srinivas

Hon'ble Mr. K. C. Srinivas

1. Whether Reporter of local papers may be allowed to see the Judgment .
2. To be referred to the reporter or not ? ☒
3. Whether their Lord Ships wish to see the fair copy of the Judgment ? ☒
4. Whether to be circulated to other benches ? ☒

Vice-Chairman / Member

AS
CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Transferred Application No. 1060/87

Raghuvir

Applicant

versus

Union of India & Others

Respondents.

Shri O.P. Srivastava Counsel for Applicant

Shri Arjun Bhargava Counsel for Respondents.

Coram:

Non.Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant started his service as Gangman in the N.E. Railway in the month of November, 1966 in the scale of Rs 70-85. He was put to duty as carpenter in the scale of Rs 260-400 on officiating adhoc basis in stop gap arrangement. The applicant continued to work as Carpenter but after 7 years of working he was reverted to the post of/Khalasi vide order dated 19.11.81. The respondents have justified this reversion order on the ground that the work of BNZ was curtailed due to BG conversion on the train movement between Baliganj and Malhaur was totally stopped. The petitioner was not trade tested and that he was at serial No. 33 in the list and his reversion was warranted and that is why his reversion was ordered. According to the applicant notwithstanding the reversion he was continued on the


✓

post of Carpenter and reversion never came into effect and this fact was denied in a cryptic manner but there is no admission by the respondents that the petitioner applied for the post of Carpenter against 50% direct quota and in the trade test he was found successful and has been promoted as Carpenter in the grade of Rs 950-1500 vide office order dated 17.2.89. The benefit of reclassification for post was given to the petitioner in availability of post w.e.f. 1.4.80 vide office order dated 7.2.1983 and the arrears were also paid.

2. In view of the fact that the reversion which did not come into effect and given the arrears of reversion period, the reversion order became non-existent and cannot be relied upon. In view of the fact that the applicant was promoted, the seniority matter is first to be decided by the Railway Administration and the petitioner to approach the Railway Administration for the said grievance and let it be done within a period of 3 months and there appears to be no reason why this matter be not decided expeditiously when the applicant approaches the Railway Administration.

3. The application is disposed with the above observations. No order as to costs.


Adm. Member.


Vice Chairman.

Lucknow: Dated 6.1.93.

CIVIL
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case W.P. No. 3009-82.

Name of parties Raghuvir vs. Union of India on

Date of institution 8-7-82 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W.P. with Damages and appeal	25-	-	102 00			
	2	Power	1-	-	5 00			
	3	Comm. 6138 (W.P.) for stay	2-	-	5 00			
	4	Order Sheet	1-	-	-			
	5	Bunch Copy	1-	-	-			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk,

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW.

WRIT PETITION NO. 3009 OF 1982.

Raghuvir Petitioner

VERSUS

Union of India & others Opp. Parties

I N D E X

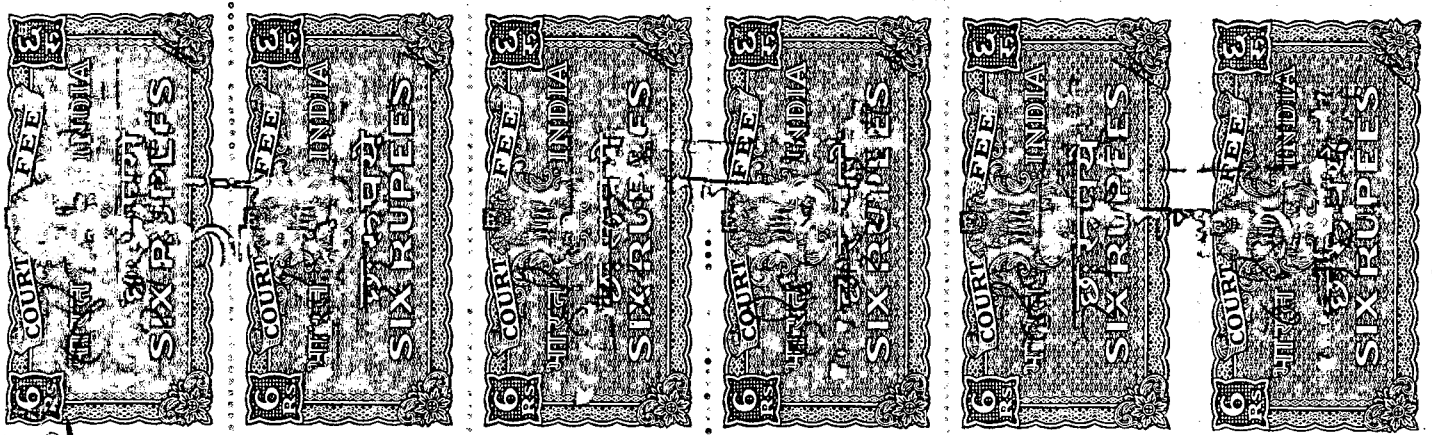
SL. NO.	DESCRIPTION OF PAPERS	PAGE NO.
1.	WRIT PETITION	1 - 11
2.	ANNEXURE - 1 ORDER DT. 23.8.75	12 - 13
3.	ANNEXURE - 2 APPLICATION DT. 29.5.1982	14 - 15
4.	ANNEXURE - 3 IMPUGNED ORDER OF REVERSION DT. 1.6.82	16 - 18
5.	ANNEXURE - 4 RAILWAY BOARD LETTER DT. 23.6.1964	19 - 23
6.	AFFIDAVIT	24 - 25
7.	POWER (VAKALATNAMA)	26
	STAY APPLICATION FILED SEPARATELY	

(O.P. SRIVASTAVA)
ADVOCATE
COUNSEL FOR PETITIONER.

LUCKNOW DATED:
JUNE 22, 1982.

INDIA COURT FEE

60Rs.



D

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982.

3009

Raghuvir Petitioner

VERSUS

Union of India & Others Opp. Parties.

LUCKNOW DATED:
JUNE 22, 1982.

(O.P. SRIVASTAVA)
ADVOCATE.

113

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982

3009

Raghuvir, aged about 36 years, son
of Sri Dularey, resident of Quarter
No. 24-B-III, Railway Colony, Badshah-
Nagar, Lucknow (at present working as
Carpenter Grade III, N.E. Railway,
Badshahnagar, Lucknow).
..... Petitioner

VERSUS

1. Union of India through its General
Manager, N.E. Railway, Gorakhpur.
2. Divisional Railway Manager (P),
N.E. Railway, Ashok Marg,
Lucknow.
3. Permanent Way Inspector, N.E. Railway,
Badshahnagar, Lucknow
..... Opp. Parties

WRIT PETITION UNDER ARTICLE 226 OF
THE CONSTITUTION OF INDIA.

To

The Hon'ble Chief Justice and his
companion Judges of the aforesaid court.

2 युविर

The humble petitioner named above most
respectfully sheweth as under:-

1. That the petitioner was appointed on 2.12.66

AM

as permanent Khalasi under the Permanent Way Inspector, N.E. Railway, Gorakhpur and since then he is performing his duties to the entire satisfaction of his superiors.

2. That the petitioner was thereafter posted as a Khalasi to Carpenter on 7.7.1967 and as his work was found meritorious he was promoted as a Carpenter on ad hoc basis in the scale of Rs.260-400 under the Permanent Way Inspector, Badshahnagar, Lucknow vide order dated 23.8.1975. A true copy of the said order of ^{promotion} ~~appointment~~ is being filed herewith as Annexure-1 to this Writ Petition.

ANNEXURE-1.

3. That since the promotion of the petitioner he is continuously performing his duties meritoriously with full dedication. He was never communicated any adverse entry and on the other hand his work has always been appreciated by his superiors.

4. That while the petitioner was performing his duties on the post of Carpenter in the grade of Rs.260-400 under the Opposite Party No. 3 his salary was reduced without giving him any information regarding the same from the month of December, 1981. When the petitioner enquired about this reduction of salary from the Opposite Party No. 3

AIS

he was simply informed that this reduction is subject to certain deductions under some specific directions of the Railway Administration and the Petitioner continued working on the same post as usual.

5. That when the said reduction was continued in the salary of the petitioner he requested several times verbally about the reasons of such deduction in the salary from the Opposite Party No. 3 as well as the higher authorities, but they did not give any specific reply except to console the petitioner that this amount so deducted from his salary will be refunded to him in future.

6. That when the deduction in the salary was not stopped even in the month of May, 1982 the petitioner moved an application to the Opposite Party No. 3 asking for the reasons of this special reduction in his salary and he also asked upto which time this deduction will continue. A true copy of the aforesaid application dated 29.5.1982 is being filed herewith as Annexure-2 to this Writ Petition.

ANNEXURE-2.

२५५५२

7. That after making the aforesaid application the petitioner continued working as usual as a Carpenter at the same place and the same work was also taken from him by the same authorities and

he was never informed regarding any change in his job or change in any other manner.

8. That while the petitioner was awaiting for the reply of his aforesaid application dated 29.5.1982, he suddenly received a letter on 16.6.1982 bearing no. E/Chaturth Shreni/82 dated 1.6.1982 from the Opposite Party No. 3 to the effect that the petitioner had already been reverted to the post of Khalasi-Carpenter from 19.11.1981 i.e. with retrospective effect. The aforesaid letter also carrying an order of reversion of the petitioner dated 19.11.1981 indicating that the petitioner was reverted from the post of Carpenter grade Rs. 260-400 to the post of Carpenter-Khalasi in the grade of Rs.196-232. A true copy of the said letter dated 1.6.1982 containing impugned order of reversion is being filed herewith as Annexure-3 to this Writ Petition.

ANNEXURE-3

9. That the aforesaid letter of reversion dated 1.6.1982, Annexure-3 was signed by the Opposite Party No. 3 on 7.6.1982 and it was served upon the petitioner on 16.6.1982. The petitioner remained continuously working as usual at the same place as Carpenter under the Opposite Party No. 3 and he neither absented himself during this period nor he was on leave. The aforesaid

letter containing the impugned order of reversion of the petitioner incorrectly says that the petitioner was informed verbally regarding his reversion from the post of Carpenter in the Grade of Rs.260-400 to the post of Carpenter-Khalasi in the grade of Rs.196-232 on 24.11.1981. As a matter of fact the petitioner was never informed in any manner regarding his reversion as aforesaid and on 24.11.1981 the petitioner was on leave in connection with his wife's illness, which can be ascertained by summoning the petitioner's muster-roll of the said date. It will thus be evident that the petitioner was on leave on 24.11.1981, hence it is white-lie to say that he was verbally informed about his reversion on 24.11.1981.

10. That besides the above mentioned facts the petitioner has also been given Carpenter-Khalasis, Sri Mahadev and Ram Narain to assist him in his work as a Carpenter after his so called reversion. The only change which was made was the deduction in the petitioner's salary. If the petitioner would have been reverted how could he be provided Khalasis.

11. That the petitioner was actually served a letter containing order of reversion dated 19.11.81 on 16.6.1982 showing the reversion of the petitioner with retrospective effect which cannot be done

22/6/82

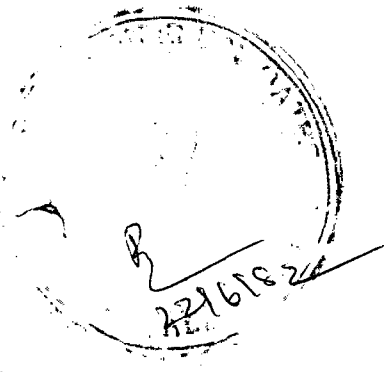
29/9/82

under the provisions of law and this amounts to nullity of order. This act of Opposite Party's is illegal, malicious, void and bad in the eye of law.

12. That the petitioner is still working as a Carpenter under the Opposite Party No. 3 and neither he has ever reverted nor he was given any information regarding his reversion prior to receipt of Annexure-3 on 16.6.1982 and as such this cannot be treated as Petitioner's reversion.

13. That the petitioner was promoted on the basis of his meritorious working and seniority in his category against a regular permanent vacancy in the year 1975 and he cannot be reverted after about 7 years without any rhyme or reason. Hence the reversion of the petitioner with an order having retrospective effect is illegal and violative of the provisions of fundamental laws, principles of natural justice as well as it is violative of the provisions of the Part III of the Constitution of India.

14. That the order of reversion of the petitioner should definitely have been communicated to him in writing and no verbal order can be made. Moreover verbal order has no sanctity or validity in the eye of law nor it is lawful. The reversion order is an after thought and a concocted one, and



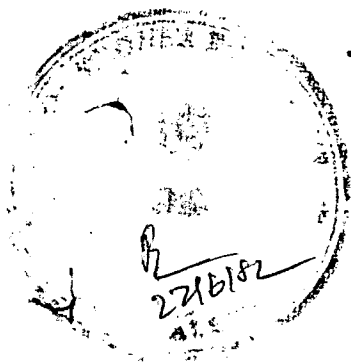
22/6/82

A19

has been made to deprive of the petitioner from recovering the arrears of deducted amount of salary which has been deducted illegally. As such it cannot be said that the petitioner was reverted with effect from 19.11.1981 on the basis of the impugned order of reversion, Annexure-3, which was served upon the petitioner only on 16.6.1982.

15. That the petitioner is the senior most Carpenter and there is still shortage of carpenters and he cannot be reverted till the juniors to the petitioner are continuing on the post of Carpenter.

16. That the petitioner was promoted as Carpenter in the grade of Rs. 260-400 on the basis of ad hoc promotion in the officiating capacity and he cannot be reverted after seven years continuous working in view of Railway Board's letter No. E/232/7 dated 23.6.1964 which clearly says that if an employee who has been promoted in the higher grade in the officiating capacity has not been reverted before expiry of 18 months duration then he cannot be reverted after 18 months on the ground of unsuitability because he not only earns lien on the post



2216182

but he also became entitled for the confirmation and since the post of Carpenter on which the petitioner is working has neither been abolished nor the petitioner was found unsuitable for the post and his work always been found excellent during the last 7 years while working as a Carpenter and as prior sanction for his reversion was not obtained from the competent authority as per Rules, hence his reversion from the post of Carpenter to the post of Carpenter-Khalasi with retrospective effect is totally against the mandatory provisions of the aforesaid letter of the Railway Board which clearly shows that the confirmation must be made after two years officiating period has been completed, as such the impugned order of reversion is totally illegal, unwarranted and liable to be set aside by this Hon'ble Court. A true copy of the said letter dated 23.6.1964 is being filed herewith as Annexure-4.

17. That the impugned order of reversion is cryptic and discloses no reason of reversion of the petitioner and it simply says that the petitioner has been reverted for nothing.

.....

A21

18. That if the Petitioner was actually reverted in the month of November, 1981 some person must have come to relieve him or the petitioner must have been told to hand over the charge of the post of Carpenter. But since neither any person has come so far claiming himself as a reliever to the post of Petitioner nor the Petitioner was ever asked by any authorities or any person to handover the charge of the said post, and he remained continuously working as a Carpenter without any change, which shows that the Petitioner was never reverted. It is illegal to say that he has been verbally informed of his reversion and now informing him that he has been reverted with effect from ~~20x~~ 19.11.1981 is only to save the skin of some other employees-Officers by whose mistake the illegal deduction from his salary is being made.

19. That the petitioner is still continuing on the post of Carpenter under the Opposite Party No. 3 as such it is highly expedient in the interest of justice that the operation of the impugned order may be stayed during pendency of this Writ Petition.

20. That the petitioner have no expeditious and efficacious alternative remedy except to file

...

29/12

this Writ Petition invoking the writ jurisdiction of this Hon'ble High Court. And the petitioner is challenging the validity of the impugned order of reversion dated 19.11.1981, Annexure-3 which has been served upon the petitioner only on 16.6.1982 passed in the colourable exercise of powers violating all the relevant provisions of Indian Establishment Manual and Code inter alia amongst the following:-

22/6/82

G R O U N D S

- (i) Because the impugned order of reversion was served upon the petitioner on 16.6.1982 and it cannot come into force with retrospective effect i.e. from 19.11.1981.
- (ii) Because the petitioner was promoted on the basis of his meritorious working on ad hoc basis before 7 years ago and he cannot be reverted in such a fashion ^{after expiry of 18 months} without following the relevant provisions of law.
- iii). Because there is still shortage of Carpenters and the petitioner is still working as Carpenter having two Khalasis to assist him and he is the senior most Carpenter. As such he cannot be treated as reverted on the post of Carpenter-Khalasi.
- 22/6/82

- iv) Because neither the post of Carpenter on which the petitioner is working has been abolished nor the petitioner has been found unsuitable for the post ^{not} prior sanction before reversion from the competent authority has been obtained, ✓
- v) Because the impugned order of reversion is non-speaking and cryptic. It does not disclose the reason of reversion of the petitioner.
- vi) Because the Opposite Parties have not applied their mind before issuing the impugned order of reversion. This is also against the provision of principles of natural justice.
- vii) Because the petitioner have automatically accrued the lien on the post of Carpenter due to lapse of time and he cannot be ✓ reverted in such a fashion.

P R A Y E R

WHEREFORE it is most respectfully prayed that this Hon'ble Court may graciously be pleased:-

- a) to issue a writ, order or direction in the nature of certiorari quashing the impugned order of reversion contained in Annexure-3 dated 19.11.1981 reverting the petitioner from the post of Carpenter in

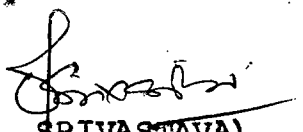
For 20/11/81
Adm

the grade of Rs.260-400 to the post of Carpenter Khalasi in the grade of Rs.196-232.

- b) to issue a writ, command order or direction in the nature of mandamus directing the Opposite Parties not to implement the order of reversion dated 19.11.1981, Annexure-3.
- c) to issue any other writ or order or direction or command which is found just and proper in the circumstances of the case.
- d) to allow the petition with cost.

LUCKNOW DATED:
JUNE 22, 1982.

167


(O.P. SRIVASTAVA)
ADVOCATE
COUNSEL FOR THE PETITIONER.

2 cy fix

A25 12

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982

Raghuvir Petitioner

VERSUS

Union of India & others Opp. Parties

ANNEXURE - 1

OFFICE ORDER

Considering the urgency of Railway work
Sri Raghubir Carpenter Khalasi under PWI/BMZ who
is well versed with the work of Carpenter is hereby
provisionally promoted on adhoc basis as Carpenter
in scale 260-400.

His promotion is purely temporary and stop gap
arrangement and he will automatically be reverted
at his substantive post of Carpenter Kh under PWI/BMZ.
As this is fortitious promotion and hence the officia-
ting period will not be counted against his senio-
rity of Carp. His pay should be charged at the
minimum of the grade.

1. Sri Mahadeo Substitute gangman in 200-250
under PWI/BMZ who is senior that Sri Ram Nain is
now engaged as substitute carpenter Kh in scale
196-232 at Rs.196/- as he himself represented for
the same. On reversion of Sri Raghuvir Sri Mahadeo
will again be sent back to gang as gangman.

2. Sri Ram Nain S/O Ram Lal Substitute Kh
under PWI/BH2 who is junior than Sri Mahadeo is
now engaged as Substitute gangman in scale 200-250
at Rs. 200/- vice item 2 above Sri Mahadeo.

Sd/- Illegible
Divisional Engineer (I)
Lucknow. JN

No.E/10 dt. 23.8.75

Copy forwarded for information & N/A to :-

1. DAD/LJN
2. DS(P)/LJN.
3. PWI/- with reference his No. Nil
dt. 8.2.75
4. staff concerned through PWI/BH2.

Sd/- Illegible
Divisional Engineer (I)
Lucknow. JN.

TRUE COPY

22/8/82

24/8/82

A27

14

इन दि आनरेबल आई बोर्ड आफ गुोनेवर से, उलाहाबाद,

लखनऊ सेन्ट्रल, लखनऊ

रिजिस्ट्रेशन नम्बर

आफ 1982

रजिस्ट्रार ---

---- रिजिस्ट्रार

कनाम

यूनियन आफ गार्मिया आदि ---

--- अपील-पार्टीज

अनंजर नम्बर 2

सेवा में,

श्रीमान् रेलमार्ग निरीक्षक महोदय,
पूर्वोत्तर रेलवे, बादाहा नगर, लखनऊविषय :- पाठ दिनाम्बर - 1981 से वेतन कम मिलने के विषय में।

महोदय,

सविनय नम्र निवेदन यह है कि प्रार्थी को पाठ दिनाम्बर, 1981 से वेतन कम मिल रहा है। प्रार्थी ने कई बार इसके लिये लुबानी कहा, परन्तु प्रार्थी को बोर्ड सन्तोषजनक उत्तर नहीं दिया गया।

पूछने पर यह बताया जाता है कि स्पेशल कटौती हो रही है। इसलिये वेतन कम मिल रहा है। पर क्या कटौती हो रही है कितनी कटौती हो रही है और क्यों हो रही है स्कूल नहीं बताया जा रहा है। यह भी नहीं बताया जा रहा है कि यह कटौती कब तक चलेगी।

अतः श्रीमान् जो से प्रार्थना है कि प्रार्थी के आवेदन पत्र पर सहायुक्ति पूर्वक विचार करके बताने की कृपा की जाये।

रघुवीर

---- 121

पर

A28

15

2.

बना
इसके लिये श्रीमान् या आभारों/रहूना ।

प्रार्थी,

रघुबीर , दि० 29-5-82.

{रघुबीर}

कार० अडि० रो० पा० मि०

एक प्रति प्राप्त किया। बादशाह नगर।

रिव प्रसाद त्रिपाठी।

स.वा.

31-5-82.

प्रतिलिपि सुधनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1- सहायक इन्जिनियर १ विभाग १ / लखनऊ।

प्रार्थी,

रघुबीर दि० 29-5-82.

{रघुबीर}

लखनऊ :-

दिनांक:- 29-5-82.

2216182

सत्य- प्रतिलिपि।

रघुबीर

A 29

16

जनरल जानरेबुल हार्ड को जाफ जुनोवेवर रेट इलाहाबाद,

लखनऊ, लखनऊ।

रिट पिटीशन नम्बर

आफ 1982.

रजुबोर ---

..., पिटीशनर

बनाम

यूनियन आफ एजिट्या आदि --

..., अपो-पाटीज

अनैज्जर नम्बर 3

पूर्वोत्तर रेल्वे

पत्र सं०= 5/2/ चतुर्थ ग्रेडो/82/

कार्यालय
रेड गड निज/ बादशाहनगर,

दि० 1.6.82.

श्री रजुबोर - अद० इलासो/

बादशाहनगर।

विषय :- श्री रजुबोर लक्ष्मण बट्टी 260-400 पद से बट्टी इलासो
196-232 में पदावसीति

सन्दर्भ :- आपके आवेदन पत्र दिनांक: 29-5-82 के प्रति

22/6/82

आपके आवेदन पत्र दि० 29-5-82 के सन्दर्भ में यह सूचित
दिया जाता है कि आपको दि० 19.11.81 से म० रेड गड निज/ इलासो/ 5/2/ चतुर्थ ग्रेडो/82/ का कार्यालय आदेश संख्या 50/11/281/ इलासो/ - कारपेन्डर-
111 दि० 19.11.81 के आधार पर पदावसीति कर दी गई है जिसकी
सूचना दि० 24.11.81 को ही श्री सोपेनर छन्ना भूट गूड गड निज/
बादशाहनगर के समक्ष, कार्यालय में बुलाकर मौलिक रूप से दी गई
थी। अब आपको लिखित रूप से भी दिया जा रहा है तथा "कार्यालय-
आदेश" को एक प्रतिलिपि संलग्न की जा रही है जिससे आपको सभी
समस्याओं का हल सुलझ जायेगा।

लेकिन प्रतिवेदन में यह लिखना कि कार्यालय से कागजों के बारे में पूछे जाने पर "स्पेशल कटौतियाँ" की जा रही हैं वह ठीक

रजुबोर

ताल दिया गया है। यह बिलकुल असत्य है। जैसा कि उपरोक्त लिखा जा चुका है। आपसे इस सन्दर्भ में अभी तक कोई बातचीत नहीं हुई है।

संलग्न // एक पत्र // कार्यालय आदेश //

सं० = ६/११/ 281/ इन्फो/ कारपेन्टर - 111 दि०
19.11.81.

हो - आदेश।

7.6.82.

रेल पथ निरोधक,

बादशाह नगर।

प्रतिलिपि :- सं० अन्वि० // विशेष // लो ऑर को भी आवश्यक
आदेशों हेतु ^{तथा} सूचनाएं प्रेषित।

संलग्न / 1. प्रार्थी का पत्र।

रेल पथ निरोधक/ बादशाहनगर।

सत्य - प्रतिलिपि।

२६/११/८२

कार्यालय मण्डल रेल प्रबन्धक।
पूर्वोत्तर रेलवे, लखनऊ।

कार्यालय - आदेश

श्री रघुबीर - तदर्थ वारपेन्टर ग्रेड - III } 250 - 400 }
जिनको पदोन्नति तदर्थ रूप से मण्डल इन्जिनीयर्स/ प्रथा के कार्यालय
आदेश सं. ई/10, दिनांक 23.8.75 द्वारा की गई थी, अब इन्हें
नये मूल पद बढ़ाई छलासा वेतन मान ₹ 196-232 के करीब रेल पथ-
निरोधक/ आदेशाह नगर के अधीन तयनात किया जाता है।

उपरोक्त पर प्रवर मण्डल इन्जिनियर का अनुमोदन प्राप्त है।

कृते मण्डल रेल प्रबन्धक (काठ)
लखनऊ।

संख्या = ई/11/ 281/ इन्जिनीयर्स/ वारपेन्टर - III दिनांक नवम्बर 19, 1981

प्रतिरूपि आवश्यक कार्यवाही एवं सूचनार्थ प्रेषित:-

- 1- मलेधि/ लखनऊ।
- 2- सहायक इन्जिनियर (विशेष) लखनऊ।
- 3- सहायक इन्जिनियर / लखनऊ।
- 4- रेल पथ नि/ आदेशाह नगर।
- 5- श्री रघुबीर द्वारा रेल पथ नि/ आदेशाह नगर।
- 6- प्रधान लिपिक/ बिल, माल पो. केस इन्जिनियर्स/

साइन् -

19.11.81.

कृते मण्डल रेल प्रबन्धक (कार्यालय)
लखनऊ।

प्रमाणित,
सचिव प्रतिरूपि।

60 - अनुमोदित।
7.6.32.

रेल पथ निरोधक/ आदेशाह नगर।

सत्य - प्रतिरूपि।

रघुबीर

A32

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.....

VERSUS

• • • •

Dated 23.6.1964.

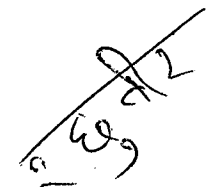
Subject:- Reversion of employees officiating in higher grades.

Under this office letter no. E(ss)19ii Pt. VI

(c) dated 6.2.1963 a copy of Boards confidential letter No. E(D&A) 61 RG-6-36 dated 30.11.1961 was sent to all officers. As per Boards direction

efforts are to be made to confirm staff officiating in higher grades in clear vacancies, if they are found suitable, after trial oaver a reasonable period not exceeding 18 monthd. It is, however, observed that, in practice, no proper system is being followed in this respect with the result that staff continue to officiate in higher grades for long periods and in several cases staff who have officiated for a

• • • •



number of years have been reverted on account of inefficient working. Such reversions are contrary to the extent orders.

2. With a view to ensure that a proper assessment of the working of staff officiating in higher grades is made and action to revert such employees, as are found to be unsatisfactory in work in the higher grade, is taken in time, the following procedure is being introduced for strict compliance by all concerned.

3. Whenever an employee is put to officiate in a higher post, which may be a selection post or a non-selection post, his immediate superior should send an assessment report as soon as the employee has completed six months of officiating period. If this report is unsatisfactory a similar further report should be sent three months after i.e. at the end of nine months officiating period and again 3 months later i.e. at the end of 12 months officiating period. If the final report is satisfactory further reports need not be sent unless the employee deteriorates in the subsequent months.

4. These assessment reports should be sent on to the authority who has ordered the promotion. In the case of the first and/or second report being unsatisfactory the employee should be warned that the

report on his working has been unsatisfactory and unless he makes a substantial improvement, he will be liable to be reverted.

5. If the third report, at the end of 12 months period is also unsatisfactory, he should be promptly reverted and if he is to be given a further chance even after the third unsatisfactory report, the personal sanction of a senior scale officer in the case of a class IV employee and of a head of department in the case of Class III employees should be obtained. Even after such sanction has been obtained and the opportunity given to the employee is of no avail, he must be promptly reverted before completing 18 months of officiating period. Orders for reversion in such cases should not be passed by an authority lower than the authority who had ordered the promotion. When an employee is reverted for inefficient working from a selection post, his name will be automatically deleted from the panel. For repromotion he will have to appear before a Selection Board afresh where an employee is reverted for inefficiency from a non-selection post his case should be reviewed at intervals of six months and if he is considered fit for promotion, he should be re-promoted again the next vacancy.

6. If it is proposed to revert an employee who has completed more than 18 months of officiating

A35

29

period other than 12 months of by following the DAR procedure, the personal sanction of a Head of Department must be obtained in the case of Class IV employees and G.M.'s personal sanction must be obtained in the case of Class III staff.

7. Since no officiating individual whose working is unsatisfactory could have been allowed to continue beyond 18 months except under very special circumstances, confirmation must be made after two years of officiating period has been completed subject to permanent post being available for the purpose. In the case of staff with satisfactory reports, confirmation against available vacancies can be ordered after one year. If it is proposed to defer the confirmation of an individual after 2 years, General Manager's prior sanction should be obtained.

8. If an employee is not confirmed in higher grade for want of permanent vacancy, he cannot be reverted after he has completed 18 months of officiating period on the charge of unsatisfactory working except after following the D.A.R. procedure, the procedure being same for a confirmed employee or an officiating employee.

9. The assessment reports referred to above should be marked 'confidential' and a proper record kept of these communications. The Establishment Section

B
22/6/82

209
d/r

should watch the case of each employee and initiate action when the employee completes six months of officiating period by putting a note to executive officer for the purpose.

10. The above procedure should also be followed in the case of Class III employees promoted to officiate in Class II. In their case, the assessment report should be sent to the Head of Department and where an officer has been reported on adversely the papers should be put up to the G.M. personally for his information and orders.

Please acknowledge receipt.

Sd.

E.S. Muthuarisha
For General Manager.
n

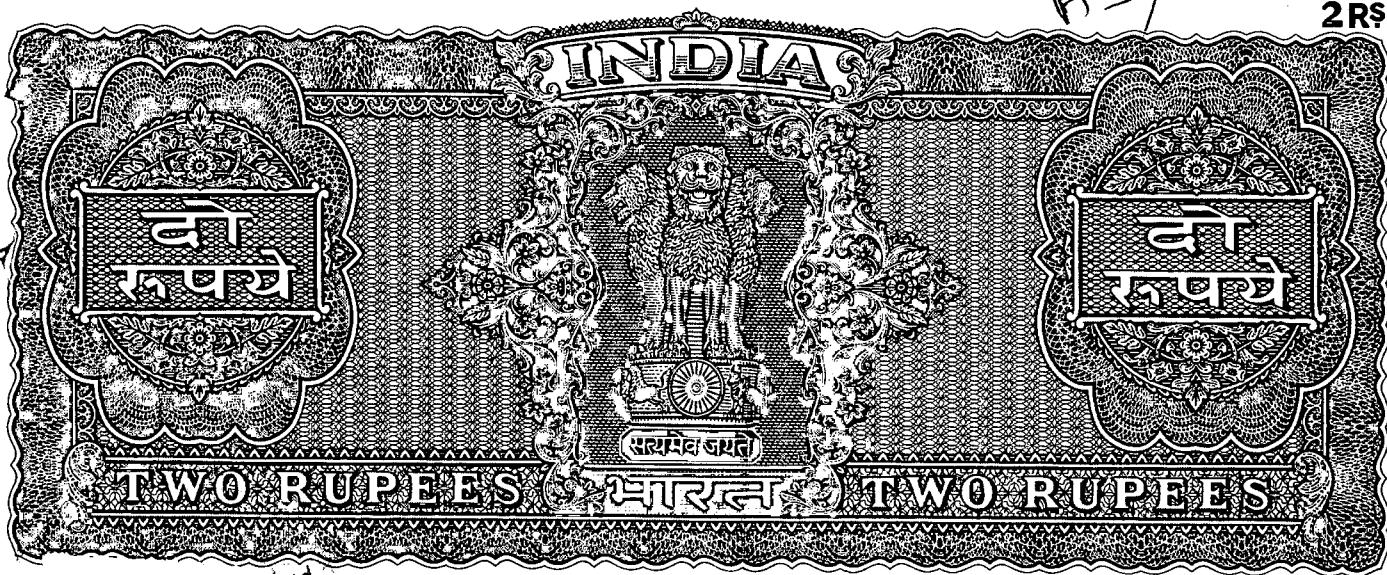
TRUE COPY

24/12/82



A 37

2RS



1982
AFFIDAVIT
84
HIGH COURT
ALLAHABAD

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982.

Raghuvir Petitioner

VERSUS

Union of India & Others Opp. Parties.

27/6/82

LUCKNOW DATED:
JUNE 22^o 1982.

(O.P. SRIVASTAVA)
ADVOCATE.

रघु वीर

24/12/82
A38

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
SITTING AT LUCKNOW.

A F F I D A V I T

IN RE:

WRIT PETITION NO. _____ OF 1982

Raghuvir Petitioner

Versus

Union of India & others Opp. Parties.

I, Raghuvir, aged about 36 years, son of
Sri Dularey, resident of Quarter No.24-BIII, Railway
Colony, Badshahnagar, Lucknow (at present working
as Carpenter Grade III, N.E. Railway, Badshahnagar,
Lucknow), do hereby solemnly affirm on oath and
state as under:--

1. That the deponent is the Petitioner in the
above noted Writ Petition and is fully conversant
with the facts of the case.

2. That the contents of paras 1 to 20 of the
Writ Petition are true to my own knowledge, except
the legal averments which are believed to be true
on the basis of legal advice.

23
39

3. That the annexures to the Writ Petition are the originals' copies.

रघुवीर

LUCKNOW DATED:
JUNE 22nd 1982.

DEPONENT.

VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of paras 1 to 3 of this Affidavit are true to my own knowledge. Nothing material has been concealed and no part of it is false. So help me God.

रघुवीर

LUCKNOW: DATED,
JUNE 22nd 1982.

DEPONENT.

I identify the deponent who has signed before me.

श्री श्री
ADVOCATE.

Solemnly affirmed before me on 22.6.82 at 9.30 AM/PM by the deponent who has been identified by Sri O. P. Srivastava Advocate High Court, Lucknow. I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read over to him and explained by me.

JATIN CHANDRAN JONER.

Advocate, Lucknow,
Lucknow Bench

351/84

22-6-82

22/6/82

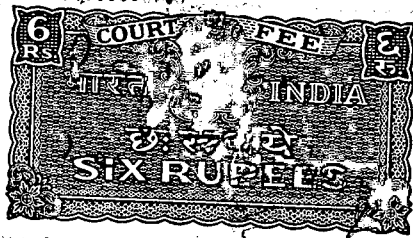
In The Hon'ble High Ct. of Judicature at Allahabad
Muzam Bazar, Muzam

40

ब अदालत श्रीमान

महोदय

वादी (मुद्दी) S. L. Raghunath का वकालतनामा
प्रतिवादी



W. No. --- of 1982

14261
4246

Raghunath — Petitioner वादी (मुद्दी)

बनाम

Union of India vs. प्रतिवादी (मुद्दालेह)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०
ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

O. P. Srivastava A.W. एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरोकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा का
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह
भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरो-
कारको भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा
मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील
पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि
प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर रघुवीर

साक्षी (गवाह) साक्षी (गवाह)

दिनांक 20 महीना 6

આ
દાંતે લિખે ગ્રામગુ વા યાજ્ઞાલો/સુત્ર ।

ગ્રામી,

સ્વપોર . તિ ૨૭-૩-૦૨.

[સ્વપોર]

કારણ ઉદિત જે ગાંધી ૧૪

વાચનાદ કરા.

સા ગ્રામી ગ્રામી સિવા.

વિચ પ્રસાદ વિષયો.

ત.જા.

૩૧-૩-૦૨.

ગ્રામીની સુવર્ણ સં યાજ્ઞાલો યાજ્ઞાલો જે પ્રેમી :-

૧- યાજ્ઞાલો યાજ્ઞાલો] ગ્રામી / યાજ્ઞાલો

ગ્રામી,

સ્વપોર તિ ૦૨૭-૩-૦૨.

[સ્વપોર]

તિ :-

વિષય :- ૨૭-૩-૦૨.

તિ - ગ્રામીની.

03-01-50-1734

विद्युत् वि. प्रेरणक यन्त्र

DEC 1972.

रुजि ८८०

... विचारना

0-7114

सुखियव आउ लमिआ आदि -

...आगे-बादें

अधिकार नम्बर ३

ਸ੍ਰੀ ਗੁਰੂ ਗ੍ਰੰਥ ਸਾਹਿਬ ਜੀ

४३ नं० ४३/१५३१०२०

नयनि

श्री श्री विद्यासागर,

Feb 1-8-32-

ਸੀ ਵਧਾਓ - ਤੁਹੀ ਵੇਖਾਓ

07-07-97

विषय :- श्री सुतोहर लाल शर्मा [209-409] यह से लाल लालाल
[195-232] से लालालाल।

तारीख :- आपके आवेदन का दिनांक: 29-8-12 के प्रति

[illegible]

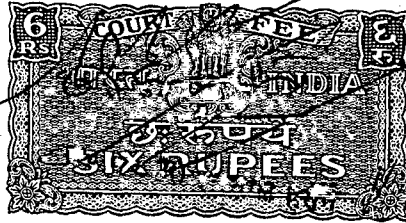
ਉਹ ਜਿਹੜੇ ਕਿ "ਲੋਕ ਸੇਵਾ ਸੰਮੇਲਨ" ਦੇ ਨਾਂ ਹੇਠ ਹਨ

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW

C.M. AN. NO. 6738 (W) OF 1982

IN RE:

WRIT PETITION NO. 3009 OF 1982



1st 15/6/2
n
6/7/82

Raghuvir, aged about 36 years, son of
Sri Dularey, resident of Quarter No.
24-BIII, Railway Colony, Badshahnagar
Lucknow. (at present working as Carpenter
Grade III, N.E. Railway, Badshahnagar,
Lucknow). Applicant-
... Petitioner.

VERSUS

1. Union of India through its General
Manager, N.E. Railway, Gorakhpur.
 2. Divisional Railway Manager (P),
N.E. Railway, Ashok Marg,
Lucknow.
 3. Permanent way inspector, N.E.Rly.
Badshahnagar, Lucknow.
- Opp. Parties.

STAY APPLICATION

The abovenamed Applicant-petitioner most
respectfully ~~prays~~ begs to submit as under:-

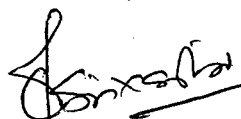
That for the facts, reasons and circum-
stances detailed in the accompanying Writ Petition

....

[Handwritten signature]
12

it is most respectfully prayed that the operation of the impugned order of reversion which has been served on the petitioner on 16.6.1982 having its retrospective effect from 19.11.1981 filed herewith as Annexure-3 to the Writ Petition may kindly be stayed during pendency of the Writ Petition. It ~~is~~ is further prayed that the deduction in the salary which is being illegally made right from December 1981 may also be stopped forthwith in pursuance of the impugned order of reversion during pendency of the Writ Petition or to pass any other suitable order which is found just and proper in the circumstances of the case.

WHEREFORE it is most respectfully prayed that the operation of the impugned order, Annexure 3 be stayed during pendency of the Writ Petition and it is also prayed that the deduction from the salary may also be stopped forthwith, during pendency of the Writ Petition. Any other ~~suit~~ suitable order which this Hon'ble Court deems and proper may also pleased be passed.


(O.P. SRIVASTAVA)
ADVOCATE,
COUNSEL FOR PETITIONER

LUCKNOW: DATED
JUNE 22, 1982.

617

ASB 44/1

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No.

3009

of 198

2

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	Admission	
	Q L S O	
	Ex. S S A	
	Q L S O	
	CMA 3009/01/11	
	Regan	
12.1.83	Report Notice has been served to Mr. Umesh Chandra Advocate on behalf of Oppr. 1, 2, & 3. Power of Counsel is wanting. May office proceed.	
	12/1	
	Yes honor 11/1/83	
	BL	

AS/45

In the Central Administrative Tribunal Allahabad
Lucknow Bench Lucknow.

T.A.No. 1060 of 1987
(Writ Petition No. 3009 of 1982)

Radhubeer

Petitioner

Versus

Union of India and others

Opp. Parties.

Counter Reply on behalf of the Opposite Parties.

Para 1: That the contents of paragraph 1 of the petition are denied. It is submitted that the petitioner was appointed as gangman in scale Rs. 70-85 by the Asst. Engineer (West) N.E. Railway Lucknow vide office Order No. E/9-112 dated 25.11.'66 and posted under PWI Kanpur-Anwargan. Thereafter the category was changed as carpenter khalsi the petitioner was transferred under PWI/Badshahnagar, Lucknow in Scale Rs. 70-85 (AS). The payscale of Rs. 70-85 (AS) was changed to Rs. 196-232 (RS) w. ef. 1.1.'73.

Para 2: That in reply to the paragraph 2 of the petition, it is not denied that the petitioner was put to duty as carpenter in scale Rs. 260-400 (RS) on adhoc basis in stop gap arrangement vide order dated 23.8.'75 (Annexure 1 to the writ petition) and it was mentioned in the office order that he will automatically be reverted to his substantive post of carpenter khalsi under PWI/BNZ. It was also mentioned in the said office order that as this is fortitious promotion and hence the officiating period will not be counted against his seniority of carpenter. It is also submitted

Filed today
5/8/87
15/11/91

Senior Divil. Engineer
N. E. Rlv. Lucknow

ASS (46)


- 2 -

that the petition^{-or} had not passed the trade test as per rules before being put to officiate on adhoc arrangement for the post of carpenter, thus his adhoc arrangement was irregular. Rest of the contents are denied.

Para 3: That in reply to the contents of paragraph 3 of the petition, it is not denied that the petitioner continued to work on the adhoc arrangement on the post of carpenter before he was reverted to his substantive post of carpenter khallasi.

Para 4: That the averments made in paragraph 4 of the petition are denied. It is submitted that the petitioner was reverted to the post of carpenter khallasi, as the work of BNZ was curtailed due to B.G. conversion on the train movement between Baliganj and Malhaur was totally stopped vide order No. E/II 261 /Engg/Carpenter/III dated 19.11.'81, a copy of which was endorsed to the petitioner also. The petitioner was in the know of the same as well and he has put incorrect facts inspite of having knowledge of reversion and consequent reduction in salary from scale ^{at Rs. 296/- p.m.} Rs. 260-400 (RS) to Grade Rs. 196-232 (RS). ^{at Rs. 229/- p.m.} It is ^{W.E. 19.11.81 - 24-12-81} specifically denied that after the reversion, the petitioner continued to work on the post of carpenter.

Para 5: That the contents of paragraph 5 of the petition



Senior Dyll, Engineer
N. P. R. Lucknow

are denied. It is submitted that on his reversion he was informed under rule by endorsing a copy of office order of reversion No. E/II/281/Engg /Carpenter/III dated 19.11.'81 through his incharge PWI/BNZ.

Para 6: That in reply to the contents of paragraph 6 of the petition, it is submitted that the receipt of the application dated 29.5.'82 as contained in Annexure No. 2 to the writ petition is not denied. The said application was duly replied by the opposite party No.3 vide its letter No. E/2 Chaturth Shreni/82 dated 1.6.'82 (not 1.8.'82 as alleged), wherein it was clearly mentioned that the petitioner was informed about his reversion to the post of carpenter khallasi on 24.11.'81. Along with this letter, a copy of the office order dated 19.11.'81 by which the petitioner was reverted was also enclosed.

Para 7: That the contents of paragraph 7 of the writ petition are denied. It is submitted that after the petitioner was reverted w.e.f. 19.11.'81 no question arose to take work from the petitioner as carpenter. The petitioner thereafter worked as carpenter khallasi. in scale Rs. 186-232/

Para 8: In reply, sending of letter No. E 2/Chaturth shreni/82 dated 1.6.'82 is not denied. With this letter a copy of earlier office order dated 19.11.'81 was also enclosed. A true copy


Senior Dyll. Engineer
N E Rly. Lucknow

AS7 (48)

- 4 -

of the aforesaid letter dated 1.6.1982 and that of office order dated 19.11.'81 are enclosed with this reply as ANNEXURE No. C-1.

Para 9: That in reply to the contents of paragraph 9 of the petition, only the issue of letter dated 1.6.'82 to the petitioner along with a copy of office order dated 19.11.'81 as contained in Annexure No. C-1 to this reply are not denied. It is correct that information was given to the petitioner about his reversion after calling him from his Railway Quarter No. 24B¹, Badshahnagar Colony, Lucknow and the same has been mentioned in the letter dated 1.6.1982 (Annexure No. C-1 to this reply) against which he did not make any appeal /representation to the higher authorities.

PARA:10: That the contents of paragraph 10 of the petition are denied. It is submitted that consequent upon reversion of the petitioner, Shri Mahadeo was utilised as Khallasi in grade 196-232 (RS) at Badshahnagar. After upgrading of the post of khallasi (Rs. 196-232) to the extent of 50% to higher grade Rs. 200-250 (RS) w. ef. from 1.8.1982 Shri Mahadeo was upgraded in the said grade (Rs. 200-250) as khallasi. It is denied that Shri Ram Nayan assisted the petitioner. It is submitted that Shri Ram Nayan was working as a gangman in Grade Rs. 200-250 since his appointment w. ef. 1.7.'75



Joint Secy, Engrs. &
N. E. R. Lucknow

- 5 -

and all along he had been gangman and as a result of upgrading of gangman, he was promoted as Sr. Gangman in Scale Rs. 210-270 (RS) w.ef. 1.8.'82 as per A.V.C.

Para 11: That the averments made in para 11 of the petition are denied. It is submitted that the order dated 19.11.'81 had been put into effect on 19.11.'81 when the petitioner's pay was reduced from Rs. 296/- p.m. in scale Rs. 260-400 (RS) to Rs. 229/- p.m. in scale (Rs. 196-232) w.ef. 19.11.'81. The petitioner did not work as carpenter thereafter. His helper shri Mahadeo was also put to duty as khallasi instead of carpenter khallasi. With the order of reversion the petitioner was given salary in Grade Rs. 196-232(RS) from the date of reversion was put into effect. The order of reversion dated 19.11.'81 cannot at all be termed as retrospective as alleged. The act of the opposite parties is legal and cannot be called , malicious, void or bad in law.

Para 12: That the contents of paragraph 12 of the petition are denied. It is submitted that the petitioner has not worked as carpenter after the reversion order dated 19.11.'81. Allegations contrary to this are incorrect and denied.


 J. B. R. Lucknow

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- 6 -

Para 13: That the contents of paragraph 13 of the petition are denied. It is specifically denied that the petitioner was put to officiate on adhoc basis on the post of carpenter according to seniority. The seniority list maintained for carpenter khallasi as on 28.3.1970 shows that the petitioner's name appears at serial No. 32 and as such his allegations that his appointment to officiate as as per his seniority is incorrect. A copy of seniority list is annexed to this reply as ANNEXURE No. C-2.

It is further submitted that the reversion to his substantive post was in view of stoppage of work due to gauge conversion from metre to broad and on account of senior being passed over while putting him to officiate on adhoc basis. Further he was not trade tested, which fact if had been considered, the petitioner would not have been put to officiate on adhoc arrangement.

It is also submitted that order passed on 19.11.'81 cannot be termed as retrospective. Neither the order can be termed as illegal, or violative of the provisions of fundamental laws, principles of natural justice as violative of provisions of the Part III of the Constitution of India.


D. L. R. Lucknow

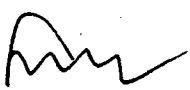
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Para 14: That the contents of paragraph 14 of the petition are denied. It is submitted that the order of reversion dated 19.11.81 was implemented with immediate effect when the petitioner seized to work as Carpenter and his salary was reduced from Rs. 296/- in Grade 260-400 to Rs. 229/- in pay scale Rs.196-232 with effect from 19.11.81. It is specifically denied that the order of reversion is an after thought or was passed to deprive the petitioner from recovering the arrears of amount. The order of reversion was made in due and regular course of business and cannot be manipulated as alleged.

Para 15: That the contents of paragraph 15 of the petition are denied. It is submitted that the petitioner was never a confirmed Carpenter and when he worked on the post of Carpenter, it was an adhoc arrangement as per Annexure No.1 to the petition and conditions laid thereunder, while holding lien on his substantive post of Carpenter Khalasi. The admitted fact is that he was firstly not trade tested and secondly he was at serial no. 32 in the seniority list of Carpenter Khallasi. Considering both these

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U. A. R. P. Lucknow

aspect, of the matter as well as the stoppage of work at BNZ, due to change in gauge, the petitioner's reversion was warranted and therefore his reversion was ordered. It is specifically denied that any junior to him is still working as carpenter.

Para 16: That the contents of paragraph 16 of the petition are denied. It is submitted that the circular referred to by the petitioner is not applicable in his case on the facts and circumstances attached to the reversion and submitted in the earlier paragraphs. Rule of 18 months working is also not applicable in the case of the petitioner, as the Railway Board's letter in the para under reply is for those officiating staff who are promoted on seniority and suitability basis and not for the staff who are promoted on an adhoc basis in a stop gap arrangement. After the reversion of the petitioner, no person has been put to work either on adhoc basis or on promotion at BNZ.

Para 17: That the contents of paragraph 17 of the petition are denied. The order of reversion speaks of the fact that the petitioner working on adhoc arrangement has been reverted to his substantive post of carcenter khallasi.


In fact the reversion was firstly due to stoppage of work at BNZ due to change in gauge,

secondly that he was not the senior most who could have been put to officiate as adhoc carpenter and thirdly he was not trade tested.

Para 18: That in reply to the contents of paragraph 18 of the petition, it is submitted that as the work of PWI/BNZ was curtailed due to BG conversion and non movement of trains between ML-DAL Sr. Div Engineer Lucknow decided that there was no need of carpenter due to curtailment of work and hence no relief was provided at his place. Any allegation contrary to this are denied.

Para 19: That the contents of paragraph 19 are denied. The petitioner did not work as carpenter after the communication of reversion order dated 19.11.'81 under opposite party no. 3. There is no case for staying the operation of reversion order.

Para 20: That the ~~arguments~~ averments made in paragraph 20 of the petition are denied. It is submitted that the alternative remedy existed to the petitioner by making an appeal /representation against the reversion order to the higher authorities. He having not done so is not entitled to maintain the petition. It is stated that the order of reversion was served on 14.11.'81 and his grade/salary reduced w. ef. 14.11.'81. It is also denied that the order passed is in colourable


Senior Divl. Engineer
N. A. Rao Lucknow


exercise of power or inviolation of any provision of Indian Establishment Manual and Code. None of the grounds mentioned in the petition are tenable under law. The petition is therefore liable to be dismissed with costs to the opposite parties.

21. That the post of carpenter kharlas Grade Rs. 196-232 is a artizan unskilled post, which was reclassified in scale Rs. 210-290 (RS) w. ef. 1.8.'78. Accordingly the benefit of reclassification for post was given to the petitioner on availability of post/vacancy w. ef. 1.4.'80 vide DRM(P) L.J.N's Office Order No. E/II/205/5/Engg/Upgrading/Class IV dated 7.2.'83. The payment of arrears ^{as due} have also been made to the petitioner.

22. That the petitioner applied for selection for the post of carpenter Grade 260-400 (RS) against 50% quota of direct recruitment. The petitioner thereafter appeared in the selection/trade test and having been found successful, has been promoted as Carpenter Grade Rs. 950-1500 (RPS) vide office order No. E/II/283/Artizan/Engg/5 dated 17.2.'89 and is posted as such under PWIBadshahnagar. A copy of office order dated 17.2.'89 is annexed to this reply as ANNEXURE No. C-3 ^{therefore}. The petition has now become infructuous and is liable to be dismissed as such.

Lucknow


Dated: 28.12.1990


Senior Divl. Engineer
N. E. Rly. Lucknow.
Opposite Parties.

Verification

I, *S K Raina* working as *Sr. Divisional Engineer* in the office of Divisional Railway Manager, N.E. Railway Lucknow duly authorised and competent to sign and verify this reply do hereby verify that the contents of paras 1 to 22 of this reply are true to the best of my knowledge based on information derived from record and legal advice received. No material fact has been concealed, So help me God.

Lucknow
28.12.80


Senior Divl. Engineer,
N. E. Rly. Lucknow

पनसं = 5/2/चतुर्थ-अंश/82/ Annexure No. 6/1

श्री रघुवीर - बड़े श्वलारो/बादशाह नगर

56

विषय :- श्री रघुवीर - बड़े बड़े (26-100) मा. र.
बड़े श्वलारो (196-235) के पत्र

संदर्भ :- प्रापक आवेदन पत्र दिनांक 29.5.82 के पत्र

12

प्रापक आवेदन पत्र दि. 29-5-82 के संदर्भ में जो यह सूचित किया जाता है कि प्रापकी दि. 19-11-81 से रजिस्ट्रार (इन्जीन)/लेजों के कार्यालय प्रादेशी संख्या 11/221/रजि. - कारपेंडर - 11 दि. 19-11-81 के आधार पर प्रवेश-पत्र कर दी गई है। जिसकी सूचना दि. 24-11-81 को श्री श्री. श्री. रज. - श्री. श्री. रज. / बादशाह नगर के रज. के पास के बुलाकर मौखिक रूप से दी गयी थी। अब प्रापकी लिखित रूप से भी दिया जा रहा है तथा "कार्यालय प्रादेशी" को सूचना प्रतिलिपि संलग्न की जा रही है जिससे प्रापकी सभी सम्पत्तियों (पुश्नी का हल) सुरक्षित जायेंगी।

लेकिन प्रतिवेदन में यह लिखना कि कार्यालय के आवेदन के बारे में - प्रवेश पत्र "इंजीनरी/लेजों" को दिया है। कह कर टाल दिया गया है। यह निरुपेक्ष है। ऐसा कि उपरोक्त लिखा जा चुका है। प्रापक इस आवेदन के संबंध में कोई बातों से नहीं डरें हैं।

संलग्न/सक पत्र (कार्यालय प्रादेशी)
सं. 5/11/221/इन्जीन/कारपेंडर - 11 दि. 19-11-81
प्राप्त दि. 19/11/82
श्री रघुवीर
9.6.82

प्रतिलिपि = स. प्र. म. (विशेष)/लेजों - को भी प्रापक को सूचित है।
है तथा सूचनाएं भेजें।
संलग्न/ 1 प्रती का पत्र

True copy

श्री रघुवीर/बादशाह नगर

Senior Divul. Eng: 22
D. E. Rlp. Lucknow

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उत्तर प्रदेश सरकार
मुख्यमंत्री
लखनऊ

कार्यक्रम

श्री गुरुदास प्रसाद यादव जी / III 260-400 दिनांक 19/10/1981
उत्तर प्रदेश सरकार/मुख्यमंत्री के कार्यालय लखनऊ में 19/10/1981
21-10-1981 को श्री गुरुदास प्रसाद यादव जी के द्वारा एक पत्र भेजा गया जिसमें
100-2 32 की कोठी के पथ निर्माण/सड़क बनाने के संबंध में बताया गया है।

उपरोक्त पत्र पर उत्तर प्रदेश सरकार के अनुसार प्रतिक्रिया है।

श्री गुरुदास प्रसाद यादव जी (मुख्यमंत्री)
लखनऊ।

दिनांक 11/10/1981/परीक्षा/कार्यक्रम-III दिनांक 19.10.1981

संबंधित कार्यों के अंतिम रूप में सुझाव है :-

- 1) पथ निर्माण।
- 2) सड़क पथ निर्माण (विशेष)/लखनऊ।
- 3) सड़क पथ निर्माण/लखनऊ।
- 4) विनि/सड़क बनाने।
- 5) श्री गुरुदास प्रसाद यादव जी/सड़क बनाने।
- 6) सड़क निर्माण/विशेष, मोड़, मोड़, लखनऊ।

E/83-100-2 का
श्री गुरुदास प्रसाद यादव जी
19/10/1981

श्री गुरुदास प्रसाद यादव जी (मुख्यमंत्री)
लखनऊ।

[Signature]
Senior Divll. Engineer,
N. E. Rly. Lucknow

CATEGORY - CARPENTER KHALA-SI SANCTIONED STRENGTH

SCALE 70-85.

DIVISION - LUCKNOW.

Sl. No.	Name and father's name	Station of post ing.	Date of birth	Date of appoint-ment.	Date of promotion to Grade	Sta-tus.	Remarks.
1	2	3	4	5	6	7	8
1.	Shri Bwarika S/O Ghanoo	IOW/STP	28.11.13	28.11.43	28.11.43	Conf.	-
2.	Shri Mohd. Hussain S/O Sukr Ullah.	PWI/ANDN	28. 5.27	28. 5.45	28. 5.45	"	-
3.	Shri Bhagvandin	IOW/GD	17. 1.25	17. 1.47	17. 1.47	"	-
4.	Shri Bakredi S/O Nabba.	IOW/BLP	16. 1.18	31. 5.47	31. 5.47	"	-
5.	Shri Kishori *	IOW/MUR	1. 7.28	17. 7.48	17. 7.48	"	* Officia-ting as Carpenter 110-180
6.	Shri Ram Rekha S/O Har Charan.	PWI/MUR	16.11.13	16.10.48	16.10.48	"	
7.	Jagannath S/O Kamta.	PWI/JLD	1. 5.28	4. 6.49	4. 6.49	"	
8.	Shri Bhallar S/O Gokul.	IOW/STP	14. 1.31	16. 8.50	16. 8.50	"	
9.	Shri Karidin S/O Ram Dass.	PWI/CPA	6. 8.32	8. 8.51	8. 8.51	"	✓
10.	Shri Kodai S/O Umrao	IOW/MUR	16. 8.31	17. 8.53	17. 8.53	"	
11.	Shri Ghander Pal S/O Kari Din	IOW/ASH	16. 7.30	24. 8.53	24. 8.53	"	
12.	Shri Bindera S/O Baldeo.	PWI/STP	1.11.29	1.11.53	1.11.53	"	
13.	Shri Baboo Ram	PWI/LMP	1. 7.29	11. 1.54	11. 1.54	"	Offg.a-s
14.	Shri Onkar	PWI/BNV	27. 5.30	9. 4.54	9. 4.54	"	Carpenter.
15.	Shri Nizamuddin S/O Karimullah.	PWI(W)/GKP	16.12.24	6.12.54	6.12.54	"	
16.	Ram Kripal S/O Padarath.	PWI/MLN	16. 3.32	16.12.54	16.12.54	"	
17.	Shri Shafiullah S/O Nibar	IOW/ASH	1. 2.30	16. 6.57	16. 6.57	"	
18.	Shri Swami S/O Ram Nath.	IOW/JLD	10. 7.38	13. 8.61	13. 8.61	"	
19.	Shri Piarey S/O Deo Dutta.	IOW/LMP	16. 7.36	18. 3.62	18. 3.62	"	
20.	Shri Ram Chander S/O Sahai.	PWI/PLK		10.12.62	10.12.62	"	

For Divl. Engineer
N. E. Rlp. Lucknow

Contd.

(59) 15

21.	Shri Ram Adhar	IOW/BST	1. 7.39	12. 9.63	12. 9.63	Conf.	-
22.	Shri Mukti Nath Nath.	IOW/GD	1. 7.42	1. 1.64	1. 1.64	Temp.	-
23.	Shri Lalita Pd. S/O Ram Lal.	PWI/BLP	15.10.40	17. 2.64	17. 2.64	"	-
24.	Shri Budhai S/O Mangrey.	PWI/BNY	1.11.37	28. 8.64	28. 8.64	"	-
25.	Shri Abbul Hassan	IOW/GD	14. 3.43	22. 9.64	22. 9.64	"	-
26.	Shri Brij Kishore S/O Sarjoo.	IOW/BRK	1. 7.40	1. 1.65	1. 1.65	"	-
27.	Shri Sunder Lal S/O Chheda Lal.	PWI/LMP	31. 7.37	13.12.61	16. 2.65	"	-
28.	Shri Ram Pd. S/O Swami Nath.	PWI(E)/HKP.	16. 7.39	16. 2.65	16. 2.65	"	-
29.	Shri Ram Pati S/O Chintamani.	IOW/BNV	20. 1.37	31. 5.65	31. 5.65	Conf.	-
30.	Shri Samaloo S/O Badloo.	PWI/BVN	16. 4.44	17. 4.66	17. 4.66	Temp.	-
31.	Shri Raja Ram S/O Bhagwati.	IOW/ANDN	16. 4.46	20.10.66	20.10.66	"	-
32.	Shri Raghubir S/O Dularey.	PWI/BNZ	25. 1.46	21.12.66	7. 7.62	"	-
33.	Shri Varish Ali S/O Manghu Ali.	IOW/BNZ	31. 7.44	16.10.67	16.10.67	"	-
34.	Shri Hirday S/O Ram Pd.	IOW/JLD	-	26. 5.68	17. 3.69	"	-
35.	Shri Vonood Kumar	IOW/BNZ	12.12.46	25.10.61	29. 1.70	"	-

No.E-11/55/5/Way/(IV) dt.28.3.70.

S1/-
13(P)/Lucknow.

Copy forwarded for information and necessary action to :-

1. IOW/BLP, BRK, GD, BVN, ASH, BST, LMP, MLN, STP, CPA, JLD, ANDN, BNZ, MUR.

2. PWI/(E)&(W)/GKP, ANDN, BNY, BLP, GD, MUR, BRK, NMP,

3. AEN/GD, BRK, GKP, STP, (E)&(W)/LJN. Any representation from the staff regarding position of seniority list may please be forwarded to this office within 2 months from the date of receipt of the seniority list failing which no action will be taken and the seniority list will be treated as final.

4. Staff concerned.

5. Divnl. Secretary, N.E.Rly, Employees Union (PRKS)/Lucknow Divn.

DIVNL. SUDET. (P)/LUCKNOW.

Order Divl. Engineer
N. E. Rly Lucknow

89
7/11/70

कार्यालय अन्देश

=====

इंजीनियरिंग विभाग के कुशल कारीगर ((950- 1500) के 50% कोटे के

अन्तर्गत इस कार्यालय के हापुन संख्या ई /11/283/ अर्गटि0/ सीधी गती कोटा

ईजो0 दिनांक 27. 1. 89/ चयनित निम्नलिखित कर्मचारियों को पदोन्नति तत्काल से करके

उनके सम्मुख दशधि वेतन पर पोस्ट किया जाता है ।

क्र0सं0	नाम कर्मचारी	वर्तमान पद तथा वेतनमान	पदोन्नति पद तथा वेतनमान	पदोन्नति पद तैनाती स्थान पर वेतन
सर्वश्री				
1.	प्रेम नारायण	वेतनमान बढ़ई अधीन कानि0/ बढ़ई बढ़ई/बादशहनगर (950-1500) (950-1500)	बढ़ई	1200/- मुकानि/ बादशहनगर
2.	रघुबीर	बढ़ई छ0/800-1150 अधीन रेपनि/बादशहनगर		1030/- रेपनि/ बादशहनगर
3.	जयन्ती	हेमामैन (800-1150) अधीन रेपनि/बादशहनगर		950/- कानि0/ मेलानी
4.	नन्दकिशोर	वेतनमान छ0/ 750-940) अधीन रेपनि/ मेलानी		950/- रेपनि/ मेलानी
5.	जगदीश	बढ़ई छ0(800-1150) अधीन मुकानि/ रेपनि		1010/- मुकानि/ रेपनि
6.	शिवनधर	लेहरा (950-1500) अधीन रेपनि/बादशहनगर	लेहरा (950-1500)	1050/- रेपनि/ बादशहनगर
7.	पूल चन्द	छ0 (800-1150) प्लम्बर अधीन कानि/ मनकापुर (950-1500)		950/- कानि/ मनकापुर
8.	राम चन्द्र	प्लम्बर छ0 / 775-1025 अधीन कानि/ मेलानी		990/- कानि/ मेलानी
9.	जेज सिंह (अ. ज. जा)	गैगमैन (775-1025) अधीन रेपनि/ बादशहनगर (950-1500)	तदर्थ पेंटर	950/- कानि/मेलानी

श्री तेज सिंह को तदर्थ पदोन्नति पेंटर (950-1500) की कोटि में इनके कारीगर प्रस्ताव करने की तिथि से 6 माह तक के लिये की जाती है । 6 माह तक इनके पेंटर के कार्य पर नजर रखी जायेगी । 6 माह बाद इनको केवल सक्षम अधिकारी के रितियु के लिये प्रस्तुत किया जाय ।

उपरोक्त पर प्रमइ(प्र0) का अनुमोदन प्राप्त है ।

सं0 ई /11/ 283/अर्गटि/ईजो/5 दि0 17. 2. 89

कुते मंजूर रेल प्रमुखक (प्र0) का

प्रतिलिपि : 1) प्रमलेधि/ लखनऊ (2) प्रमइ(प्र0) लखनऊ (3) स0ईजो(प्र0 तथा प्र0/ लखनऊ, गीज
4) रेपनि/ बादशहनगर, मेलानी (5) कानि/ बादशहनगर, पीलियाकला, मुनकापुर, मेलानी
6) सम्बन्धित कर्मचारी (7) कार्यालय/ बिल तथा पीलियाकला, लखनऊ (8) म0प्र0/ न

कार्यालय

उच्चि0 कारवाइ

Master Divl. Engineer
N. B. Rao, Lucknow

कुते मंजूर रेल प्रमुखक (प्र0), का

A-70 (61)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,
LUCKNOW

T.A. NO. 1060 OF 1987

(WRIT PETITION NO. 3000 OF 1982)

Raghubir Petitioner

VERSUS

Union of India and others Opp. Parties

REJOINDER REPLY TO THE COUNTER REPLY OF
THE OPPOSITE PARTIES.

1. That the contents of para 1 of the Counter Reply are denied to the extent they are contrary to the contents of para 1 of the writ Petition which are reiterated as correct. The Petitioner was appointed on 2.12.1966 as Khalasi and was posted under the permanent way Inspector, N.E.R., Gorakhpur.
2. That the contents of para 2 of the Counter Affidavit are denied to the extent they are ^{contrary} to the contents of para 2 of the writ Petition which are reiterated as correct. It is further stated that as the Petitioner was well versed carpenter he was promoted to the post of Carpenter in the pay scale of Rs. 260-400 vide order dated 23.8.1975. Before promoting the Petitioner his merit was duly examined. The language of the order of promotion does not depict the correct picture that in fact

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contrary to the contents of para 6 of the writ Petition. It is further stated that the Petitioner was not supplied with the copy of order of promotion dated 19.11.1981 as is very much evident from the reply of the Petitioner's representation dated 29.5.1982.

7. That the contents of para 7 of the Counter Reply are denied as incorrect while those contents of para 7 of the writ Petition are reiterated as correct. It is reaffirmed that Petitioner remain continuously functioning as Carpenter even after 19.11.1981. An extract of diary indicating the functioning of the Petitioner as Carpenter after 19.11.1981 has already been filed as annexure-Ra1 to this Rejoinder Affidavit.
8. That the contents of para 8 of the Counter Affidavit need no comments to the extent the contents of para 8 of the writ Petition have been admitted. Rest contents of para under reply are denied and the contents of para 8 of the Writ Petition are reiterated as correct.
9. That the contents of para 9 of the Counter reply are denied to the extent they are contrary to the contents of para 9 of the 9 of the writ Petition which are reiterated as correct. It is further stated that BHO

29/12

A74 (65)

that the Petitioner was never informed on 24.11.1981 as alleged.

10. That the contents of para 10 of the Counter Reply are denied to the extent they are contrary to the contents of para 10 of the writ Petition which are reiterated as correct. It is further stated that as the Petitioner was allowed to function as Carpenter, he was provided with Carpenter Khalasi to assist him in work. Sri Mahadev and Sri Ram Naresh were attached with the Petitioner as Carpenter-Khalasi and the Petitioner discharged his duties as Carpenter.
11. That the contents of para 11 of the Counter Reply are denied as incorrect while those contents of para 11 of the writ Petition are reiterated as correct. As a matter of fact the Petitioner was never informed that he has been reverted from the post of Carpenter to the post of Carpenter-Khalasi. He was allowed to work as Carpenter as usual along with his helpers Sri Mahadev and Sri Ram Naresh. The impugned order of reversion rendered bad by the principles of doctrine of waiver.
12. That the contents of para 12 of the Counter Reply are denied as incorrect while those contents of para 12 of the writ Petition are

29/11/82

A75 (66)

reiterated as correct. The relevant document has already been filed as annexure-RA1 to this Rejoinder reply indicating the work performed by the Petitioner after 19.11.1981 as Carpenter.

13. That the contents of para 13 of the Counter Reply are denied as incorrect while those contents of para 13 of the Writ Petition are reiterated as correct. It is further stated that the Petitioner was promoted to the post of Carpenter in the year 1975 and the position of seniority as shown on 28.3.1970 was changed by them. Any way neither the work had come to an end nor there was any other cogent reason warranting the Petitioner's reversion. Even after the order of reversion dated 19.11.1981 the petitioner continued to work as usual as Carpenter. If there was no work then how the Petitioner functioned as Carpenter even after 19.11.1981. The impugned order is wholly arbitrary and illegal and malicious.

14. That the contents of para 14 of the Counter Reply are denied as incorrect while those contents of para 14 of the Writ Petition are reiterated as correct. It is further stated that the order of reversion dated 19.11.1981 was never implemented as the Petitioner was

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allowed to continue as Carpenter with his assistants as usual. When the Petitioner demanded the amount illegally deducted from his salary only then the order of reversion was served on the Petitioner.

Para

15. That the contents of/15 of the Counter Reply are denied as incorrect while those contents of paras 15 of the writ Petition are reiterated as correct. It is further stated that the Petitioner could not have been reverted being senior most. Even if he was promoted on ad hoc basis, as he was allowed to continue beyond 18 months of satisfactory service he cannot be reverted except by way of disciplinary proceedings. The gauge conversion has no effect on the functioning of the Petitioner as Carpenter as the Petitioner gauge was promoted against the post of Carpenter to perform the regular nature of work and for not any particular work. The junior to the Petitioner is however, allowed to continue on the promoted post while the Petitioner is being treated as reverted illegally.

16. That the contents of para 16 of the Counter reply are denied as incorrect while those contents of para 16 of the writ Petition are reiterated as correct. It is further stated

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A77 (68)

that the Petitioner was promoted on the basis of seniority-cum-merit in officiating capacity, he was not promoted for any specific period. The words 'ad hoc' or 'stop gap' used in the letter of promotion are not decessive as the exact nature of promotion of the Petitioner was officiating and substantive and accordingly he was allowed to continue for years together. The Petitioner is entitled for the protection of 18 Months Rule as stated in para 16 of the writ Petition.

17. That the contents of para 17 of the Counter reply are denied as incorrect while those contents of para 17 of the writ Petition are reiterated as correct.
18. That the contents of para 18 of the Counter Reply are denied as incorrect and misleading and the contents of para 18 of the writ Petition are reaffirmed. It is further stated that since the post of Carpenter against which the Petitioner was functioning was not abolished and was a permanent post, ~~there~~ there was no occasion to revert the Petitioner from this post. Indeed neither there was any stoppage of work nor curtailment as alleged because Broad Gauge conversion had no effect to the functioning of a Carpenter. If the post of

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A78 (69)

Carpenter was existing and there was no one else to replace the Petitioner, it was wholly arbitrary to revert the Petitioner. It is well even settled principle of Law that ~~an~~ an ad hoc appointment or promotion cannot be terminated or reverted without any valid reason.

19. That the contents of para 19 of the Counter Reply are denied as incorrect while those contents of para 19 of the writ Petition are reiterated as correct. It is further stated that the Petitioner is presently functioning as Carpenter. It may be the pleasure of this Hon'ble Tribunal to direct the Opposite Parties to pay the arrears of the salary to the Petitioner which was illegally deducted from the pay of the Petitioner and also give the benefit of seniority to the Petitioner by counting his valuable service rendered on the post of Carpenter.

20. That the contents of para 20 of the Counter Reply are denied as incorrect while those contents of para 20 of the writ Petition are reiterated as correct. The impugned order dated 19.11.1981 is void ab initio. It has been passed on no valid reasons. The impugned order is violative of annexure-4 to the writ Petition.

21. That in reply to the contents of para 21 of the Counter Reply it is submitted that once the

23/11/82

Petitioner has been given the benefit of promotion with effect from 1.4.1980 i.e. prior to his alleged reversion, the petitioner is entitled for seniority. The Petitioner is also entitled for the difference of pay which he has not been Paid on account of the impugned order dated 19.11.1981.

22. That the contents of para 22 of the Counter Reply it is submitted that the work and conduct of the Petitioner has always been found above the mark and as such there was no occasion to revert the Petitioner vide order dated 19.11.1981. The Petitioner is entitled to get the difference of salary as well as the seniority by counting the services rendered by the Petitioner on the post of Carpenter.

VERIFICATION

I, Raghubir, aged about 45 years, son of Sri Dularay presently working as Carpenter Grade III, N.E. Railway, Badshahnagar, Lucknow, resident of Quarter No. 24-B-III Rly. Colony, Badshahnagar, Lucknow, do hereby verify that the contents of paras 1 to 22 of this Rejoinder Reply are true to my knowledge and nothing has been suppressed and no part of it is false.

Lucknow Dated:

27/9/82
applicant.

27/9/82

19-11-81	PM	Young Standells
20-11-81	PM	Young Standells in 6 days
21-11-81		COE
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16-12-81	शुद्ध	रु. 4000/-		
17-12-81	BBK			
18-12-81	BBK			
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दिनांक	माहीत (दिनांक)	कारण	पिछा	पिछा
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Bank Tally Book Reparation

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1-12-82	बना आ आ २५ फरवरी १९८३, ११-१२-८२
2-12-82	अ-६६१२ के बारे में एसएमएम
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4-12-82	अ-६६१२ के बारे में एसएमएम
5-12-82	अ-६६१२ के बारे में एसएमएम
6-12-82	अ-६६१२ के बारे में एसएमएम
7-12-82	अ-६६१२ के बारे में एसएमएम
8-12-82	अ-६६१२ के बारे में एसएमएम
9-12-82	अ-६६१२ के बारे में एसएमएम
10-12-82	अ-६६१२ के बारे में एसएमएम
11-12-82	अ-६६१२ के बारे में एसएमएम
12-12-82	अ-६६१२ के बारे में एसएमएम
13-12-82	अ-६६१२ के बारे में एसएमएम
14-12-82	अ-६६१२ के बारे में एसएमएम

15-12-82	अ-६६१२ के बारे में एसएमएम
16-12-82	अ-६६१२ के बारे में एसएमएम
17-12-82	अ-६६१२ के बारे में एसएमएम
18-12-82	अ-६६१२ के बारे में एसएमएम
19-12-82	अ-६६१२ के बारे में एसएमएम
20-12-82	अ-६६१२ के बारे में एसएमएम
21-12-82	अ-६६१२ के बारे में एसएमएम
22-12-82	अ-६६१२ के बारे में एसएमएम
23-12-82	अ-६६१२ के बारे में एसएमएम
24-12-82	अ-६६१२ के बारे में एसएमएम
25-12-82	अ-६६१२ के बारे में एसएमएम

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2-4-83

1-1-83	गंगा नदी का जल संचयन
2-1-83	गंगा नदी का जल संचयन
3-1-83	गंगा नदी का जल संचयन
4-1-83	गंगा नदी का जल संचयन
5-1-83	गंगा नदी का जल संचयन
6-1-83	गंगा नदी का जल संचयन
7-1-83	गंगा नदी का जल संचयन
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9-1-83	गंगा नदी का जल संचयन
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11-1-83	गंगा नदी का जल संचयन
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17-1-83	गंगा नदी का जल संचयन
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22-1-83	गंगा नदी का जल संचयन
23-1-83	गंगा नदी का जल संचयन
24-1-83	गंगा नदी का जल संचयन
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26-1-83	गंगा नदी का जल संचयन
27-1-83	गंगा नदी का जल संचयन
28-1-83	गंगा नदी का जल संचयन
29-1-83	गंगा नदी का जल संचयन
30-1-83	गंगा नदी का जल संचयन

30-1-83

1-2-83 बाबा देवी के साँचे को साँचे में
 2-2-83 बाबा देवी के साँचे को साँचे में
 3-2-83 बाबा देवी के साँचे को साँचे में
 4-2-83 बाबा देवी के साँचे को साँचे में
 5-2-83 बाबा देवी के साँचे को साँचे में
 6-2-83 बाबा देवी के साँचे को साँचे में
 7-2-83 बाबा देवी के साँचे को साँचे में
 8-2-83 बाबा देवी के साँचे को साँचे में
 9-2-83 बाबा देवी के साँचे को साँचे में
 10-2-83 बाबा देवी के साँचे को साँचे में

11-2-83 बाबा देवी के साँचे को साँचे में
 12-2-83 बाबा देवी के साँचे को साँचे में
 13-2-83 बाबा देवी के साँचे को साँचे में
 14-2-83 बाबा देवी के साँचे को साँचे में
 15-2-83 बाबा देवी के साँचे को साँचे में
 16-2-83 बाबा देवी के साँचे को साँचे में
 17-2-83 बाबा देवी के साँचे को साँचे में
 18-2-83 बाबा देवी के साँचे को साँचे में
 19-2-83 बाबा देवी के साँचे को साँचे में
 20-2-83 बाबा देवी के साँचे को साँचे में
 21-2-83 बाबा देवी के साँचे को साँचे में

राज देवी

12-2-83 पचमी नमस्ते गुरु बामा बामा

13-2-83 पचमी नमस्ते गुरु बामा बामा

14-2-83 पचमी नमस्ते गुरु बामा बामा

15-2-83 पचमी नमस्ते गुरु बामा बामा

16-2-83 पचमी नमस्ते गुरु बामा बामा

17-2-83 पचमी नमस्ते गुरु बामा बामा

18-2-83 पचमी नमस्ते गुरु बामा बामा

19-2-83 पचमी नमस्ते गुरु बामा बामा

20-2-83 पचमी नमस्ते गुरु बामा बामा

21-2-83 पचमी नमस्ते गुरु बामा बामा

22-2-83 पचमी नमस्ते गुरु बामा बामा

23-2-83 पचमी नमस्ते गुरु बामा बामा

7-3-83 पचमी नमस्ते गुरु बामा बामा

8-3-83 पचमी नमस्ते गुरु बामा बामा

9-3-83 पचमी नमस्ते गुरु बामा बामा

10-3-83 पचमी नमस्ते गुरु बामा बामा

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16-3-83 पचमी नमस्ते गुरु बामा बामा

17-3-83 पचमी नमस्ते गुरु बामा बामा

18-3-83 पचमी नमस्ते गुरु बामा बामा

राज बामा

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12-7-83 31/11/83 2 गुलाबिने 2

26-7-83 26/7/83 2 गुलाबिने 2

13-7-83 Manji pram for ladder NY

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14-7-83 15-7-83 के 20 गुलाबिने 1

16-7-83 16-7-83 2-3 गुलाबिने 1

27-7-83 27-7-83 2 गुलाबिने 2

17-7-83 17-7-83

27-7-83 27-7-83

17-7-83 160/2-3 के गुलाबिने 1

29-7-83 29-7-83 2 गुलाबिने 2

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23-7-83 23-7-83

4-8-83 4-8-83

24-7-83 24-7-83

5-8-83 5-8-83

25-7-83 25-7-83

6-8-83 6-8-83

26-7-83

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1-8-83	बादशाहनगर	नाती के का खिचवला	100%	उपस्थिति 100%	उपस्थिति 100%
2-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
3-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
4-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
5-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
6-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
7-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
8-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
9-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
10-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
11-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
12-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
13-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%
14-8-83	जहांगीराबाद	पेट के नमून का	100%	उपस्थिति 100%	उपस्थिति 100%

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रघुवीर

दिनांक	विवरण	प्रमाण	दिनांक	विवरण	प्रमाण
1-9-83	बालक विद्यालय	प्रमाण	2-9-83	बालक विद्यालय	प्रमाण
3-9-83	बालक विद्यालय	प्रमाण	4-9-83	बालक विद्यालय	प्रमाण
5-9-83	बालक विद्यालय	प्रमाण	6-9-83	बालक विद्यालय	प्रमाण
7-9-83	बालक विद्यालय	प्रमाण	8-9-83	बालक विद्यालय	प्रमाण
9-9-83	बालक विद्यालय	प्रमाण	10-9-83	बालक विद्यालय	प्रमाण
11-9-83	बालक विद्यालय	प्रमाण	12-9-83	बालक विद्यालय	प्रमाण
13-9-83	बालक विद्यालय	प्रमाण	14-9-83	बालक विद्यालय	प्रमाण
15-9-83	बालक विद्यालय	प्रमाण	16-9-83	बालक विद्यालय	प्रमाण

103

24 वी

17-8-83	बाद 2113-2010	बाद खाना 7/10	बाद 2113-2010
18-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
19-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
20-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
21-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
22-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
23-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
24-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
25-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
26-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
27-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
28-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
29-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
30-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
31-8-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
1-9-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
2-9-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
3-9-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010
4-9-83	बाद 2113-2010	बाद 2113-2010	बाद 2113-2010

104

228

क्र.सं.	दिनांक	विवरण	प्रमाण	प्रमाणित	प्रमाणित
5-10-83	5-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
6-10-83	6-10-83	प्राप्त नमूना	7 नमूने	7 नमूने	7 नमूने
7-10-83	7-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
8-10-83	8-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
9-10-83	9-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
10-10-83	10-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
11-10-83	11-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
12-10-83	12-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
13-10-83	13-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
14-10-83	14-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
15-10-83	15-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
16-10-83	16-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
17-10-83	17-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
18-10-83	18-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
19-10-83	19-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने
20-10-83	20-10-83	प्राप्त नमूना	6 नमूने	6 नमूने	6 नमूने

25/10/83

दिनांक	विवरण	प्रमाण	अधीनस्थ
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17-6-84	विशेष			
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19-6-84	बालू शक्ति-नगर			
20-6-84	बालू शक्ति-नगर			
21-6-84	बालू शक्ति-नगर			
22-6-84	बालू शक्ति-नगर			
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28-6-84	बालू शक्ति-नगर			
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1-8-84	1-8-84	आदेशानुसार	रघुदास बंगल	गप
2-8-84	2-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
3-8-84	3-8-84	आदेशानुसार	—	—
4-8-84	4-8-84	आदेशानुसार	—	—
5-8-84	5-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
6-8-84	6-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
7-8-84	7-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
8-8-84	8-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
9-8-84	9-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
10-8-84	10-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
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13-8-84	13-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
14-8-84	14-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
15-8-84	15-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम
16-8-84	16-8-84	आदेशानुसार	जोबिल ग्रोपिंग	बाद कायम

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20.8.84	2.50-4.00	4.00-5.10	5.10-6.20
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28.8.84	6.50-8.00	8.00-9.10	9.10-10.20
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दिनांक	विवरण	कार्य का विवरण	प्रमाण	अंश	प्रमाण
10-8-85	बादशाह	जग रंजित सिंह	405.00	अंश	अंश
11-8-85		विशेष	500.00	अंश	अंश
12-8-85	542.50	रंजीत नगर		अंश	अंश
13-8-85	541.00	रंजीत नगर		अंश	अंश
14-8-85	502.50	बादशाह		अंश	अंश
15-8-85		बादशाह		अंश	अंश
16-8-85	साइकिल	गैर का काम किया		अंश	अंश
17-8-85	साइकिल	गैर का काम किया		अंश	अंश
18-8-85	साइकिल	गैर का काम किया		अंश	अंश
19-8-85	साइकिल	गैर का काम किया		अंश	अंश
20-8-85		गैर का काम किया		अंश	अंश
21-8-85		गैर का काम किया		अंश	अंश
22-8-85		गैर का काम किया		अंश	अंश
23-8-85	542.50	रंजीत नगर		अंश	अंश
24-8-85	541.00	रंजीत नगर		अंश	अंश
25-8-85		रंजीत नगर		अंश	अंश
26-8-85		रंजीत नगर		अंश	अंश
27-8-85		रंजीत नगर		अंश	अंश
28-8-85		रंजीत नगर		अंश	अंश
29-8-85		रंजीत नगर		अंश	अंश
30-8-85		रंजीत नगर		अंश	अंश

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143

क्र.सं.	विवरण	दिनांक	पृष्ठ सं.
1-85	विश्राम दिनांक	31/12/85	1
2-85	राजीव दिनांक	31/12/85	2
3-85	राजीव दिनांक	31/12/85	3
4-85	राजीव दिनांक	31/12/85	4
5-85	राजीव दिनांक	31/12/85	5
6-85	राजीव दिनांक	31/12/85	6
7-85	राजीव दिनांक	31/12/85	7
8-85	राजीव दिनांक	31/12/85	8
9-85	राजीव दिनांक	31/12/85	9
10-85	राजीव दिनांक	31/12/85	10
11-85	राजीव दिनांक	31/12/85	11
12-85	राजीव दिनांक	31/12/85	12
13-85	राजीव दिनांक	31/12/85	13
14-85	राजीव दिनांक	31/12/85	14
15-85	राजीव दिनांक	31/12/85	15
16-85	राजीव दिनांक	31/12/85	16
17-85	राजीव दिनांक	31/12/85	17
18-85	राजीव दिनांक	31/12/85	18
19-85	राजीव दिनांक	31/12/85	19
20-85	राजीव दिनांक	31/12/85	20
21-85	राजीव दिनांक	31/12/85	21
22-85	राजीव दिनांक	31/12/85	22
23-85	राजीव दिनांक	31/12/85	23
24-85	राजीव दिनांक	31/12/85	24
25-85	राजीव दिनांक	31/12/85	25
26-85	राजीव दिनांक	31/12/85	26
27-85	राजीव दिनांक	31/12/85	27
28-85	राजीव दिनांक	31/12/85	28
29-85	राजीव दिनांक	31/12/85	29
30-85	राजीव दिनांक	31/12/85	30
31-85	राजीव दिनांक	31/12/85	31

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21-9-85	आरंभ में 100	100	100
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26-9-85	आरंभ में 100	100	100
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28-9-85	आरंभ में 100	100	100
29-9-85	आरंभ में 100	100	100
30-9-85	आरंभ में 100	100	100
1/10-85	आरंभ में 100	100	100
2/10-85	आरंभ में 100	100	100
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10/10-85	आरंभ में 100	100	100
11/10-85	आरंभ में 100	100	100

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सिका मे रहे ।

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परवरी
सिका के रहे ।
१-२-८६ से १९-२-८६

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વિદ્યાર્થીનું નામ લેવામાં આવેલ છે

7-85

અભિયંત્રિત રીતે બે પુત્રો જન્મ્યા છે. 7221-3 ગ્રામ પંચાયત 2823330

અભિયંત્રિત રીતે બે પુત્રો જન્મ્યા છે. 7221-3 ગ્રામ પંચાયત 2823330

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वायव्यशाहनागर अंगी खाप में दाली नामातु रिफा

Ref.

Culling New Salt Sleepers 947 x 5529 no Col 22-24

542 BAL BAL km 72/23 Blocked 22-28

1452 Bolt --- Bolt repair and Bridge

$$\frac{2}{3} \times \frac{3}{4} = \frac{2 \times 3}{3 \times 4} = \frac{6}{12} = \frac{1}{2}$$

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10-11-57 BNL - BNL-Ky 924/2-3 new Bridge July 39 6-11-

Brw. Green New BR. K1472272-3 5/10-

542 B112 - Bmw new Bridge - 39LA al-Em

BSA - 12/17/77 - 12/17/77

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7-8-86 Bridge, no 596 A solo KB 722/12-3
 8-8-86 542 DM BNL - Buo Bridge no 396 A Block
 10-8-86 542 DM BNL to Buo 722/12-3 prepared
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12-8-86 542 DM BNL to Buo 722/12-3 prepared
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$$\frac{m_{\text{KCl}}}{m_{\text{KCl}} + m_{\text{H}_2\text{O}}} = \frac{m_{\text{KCl}}}{m_{\text{KCl}} + m_{\text{H}_2\text{O}}}$$

May 1952

$\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$
 $\frac{1}{4} \times \frac{1}{4} = \frac{1}{16}$
 $\frac{1}{16} \times \frac{1}{16} = \frac{1}{256}$
 $\frac{1}{256} \times \frac{1}{256} = \frac{1}{65536}$
 $\frac{1}{65536} \times \frac{1}{65536} = \frac{1}{4294967296}$

[illegible]

$$\begin{array}{r} 15 \times 3116 \text{ 9110} \\ \hline \text{bri: } 5 \times 12 \times 5 \text{ 30} \\ \hline 12 \times 12 \times 1 \end{array}$$

6/12/19

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$$\begin{array}{r} 216 \text{ yds} \\ \underline{\quad\quad\quad} \\ 270 \end{array}$$

$\frac{2}{3} \times \frac{3}{4} = \frac{2 \times 3}{3 \times 4} = \frac{2}{4} = \frac{1}{2}$
 $\frac{1}{2} \times \frac{3}{4} = \frac{1 \times 3}{2 \times 4} = \frac{3}{8}$
 $\frac{2}{3} \times \frac{1}{2} = \frac{2 \times 1}{3 \times 2} = \frac{2}{6} = \frac{1}{3}$
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154 2155-51169110

$$\begin{array}{r} 5102245 \\ \hline 1209 \overline{) 14516} \end{array}$$

Δ/5 - 13/12/2017

James M. Smith, Jr. 1892

7th Nov. 1914

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$\frac{121111}{121111} - \frac{1512}{1512} = \frac{121111}{121111} - \frac{1512}{1512}$

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31/12/2020 12-28

21-10-86	1114 x 111 E नाल के पार्श्व बाड़ीय	अ बाड़ीय के
22-10-86	बाड़ीय के पार्श्व	75 E. R 85.3 बाड़ीय
23-10-86	28 L 22 W R के बाड़ीय	बाड़ीय 25 L
24-10-86	बुटवल 542 डा. से आकर लाइन	बाड़ीय के
24-10-86	पौचा से बट लागाए	
24-10-86	कोठुड़वल से रंग लाइन	बाड़ीय के

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27.10.86	बाइशाह गाल में देना के बचत की लाने
28.10.86	बाइशाह गाल में देना के बचत की लाने
29.10.86	बाइशाह गाल में देना के बचत की लाने
30.10.86	बाइशाह गाल में देना के बचत की लाने

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NO 1A 2L-2B Burr

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12.150, 70091

$\frac{1000}{1000} = 1$

31-12-86 विजयनगर विभाग ।

22-12-86 बी.टी. के बाट बंकी ला बगुने रोड

23-12-86 जे-च उरवने के लिए बकशान्ति हलका

24-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

25-12-86 न-21 नाला बाटशान्ति उरवने के लिए

26-12-86 उरवने के लिए बाटशान्ति उरवने के लिए

27-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

28-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

29-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

30-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

31-12-86 बाटशान्ति - गोल बगुने उरवने के लिए

1-1-87 बाटशान्ति - गोल बगुने उरवने के लिए

2-1-87 बाटशान्ति - गोल बगुने उरवने के लिए

3-1-87 बाटशान्ति - गोल बगुने उरवने के लिए

4-1-87 बाटशान्ति - गोल बगुने उरवने के लिए

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27-1-87 Base taken 11 mg of 57

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1. 2007 (2)
 2. 2007 (2)
 3. 2007 (2)

12/22/12 11/25/12 11/22/12
12/22/12 11/25/12 11/22/12

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29.1.87

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80.1.82. (i) 1st & 2nd 1st 2nd 3rd 4th 5th 6th 7th 8th 9th 10th 11th 12th

(iii) प्रमाणित व्यक्ति को अधिकतम रु. १० लाख का मूल्य तक के सामानों की निर्यात करने की अनुमति है।

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111 22-11 5585 24 25 26 27 28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58 59 60 61 62 63 64 65 66 67 68 69 70 71 72 73 74 75 76 77 78 79 80 81 82 83 84 85 86 87 88 89 90 91 92 93 94 95 96 97 98 99 100 101 102 103 104 105 106 107 108 109 110 111 112 113 114 115 116 117 118 119 120 121 122 123 124 125 126 127 128 129 130 131 132 133 134 135 136 137 138 139 140 141 142 143 144 145 146 147 148 149 150 151 152 153 154 155 156 157 158 159 160 161 162 163 164 165 166 167 168 169 170 171 172 173 174 175 176 177 178 179 180 181 182 183 184 185 186 187 188 189 190 191 192 193 194 195 196 197 198 199 200 201 202 203 204 205 206 207 208 209 210 211 212 213 214 215 216 217 218 219 220 221 222 223 224 225 226 227 228 229 230 231 232 233 234 235 236 237 238 239 240 241 242 243 244 245 246 247 248 249 250 251 252 253 254 255 256 257 258 259 260 261 262 263 264 265 266 267 268 269 270 271 272 273 274 275 276 277 278 279 280 281 282 283 284 285 286 287 288 289 290 291 292 293 294 295 296 297 298 299 300 301 302 303 304 305 306 307 308 309 310 311 312 313 314 315 316 317 318 319 320 321 322 323 324 325 326 327 328 329 330 331 332 333 334 335 336 337 338 339 340 341 342 343 344 345 346 347 348 349 350 351 352 353 354 355 356 357 358 359 360 361 362 363 364 365 366 367 368 369 370 371 372 373 374 375 376 377 378 379 380 381 382 383 384 385 386 387 388 389 390 391 392 393 394 395 396 397 398 399 400 401 402 403 404 405 406 407 408 409 410 411 412 413 414 415 416 417 418 419 420 421 422 423 424 425 426 427 428 429 430 431 432 433 434 435 436 437 438 439 440 441 442 443 444 445 446 447 448 449 450 451 452 453 454 455 456 457 458 459 460 461 462 463 464 465 466 467 468 469 470 471 472 473 474 475 476 477 478 479 480 481 482 483 484 485 486 487 488 489 490 491 492 493 494 495 496 497 498 499 500 501 502 503 504 505 506 507 508 509 510 511 512 513 514 515 516 517 518 519 520 521 522 523 524 525 526 527 528 529 530 531 532 533 534 535 536 537 538 539 540 541 542 543 544 545 546 547 548 549 550 551 552 553 554 555 556 557 558 559 560 561 562 563 564 565 566 567 568 569 570 571 572 573 574 575 576 577 578 579 580 581 582 583 584 585 586 587 588 589 590 591 592 593 594 595 596 597 598 599 600 601 602 603 604 605 606 607 608 609 610 611 612 613 614 615 616 617 618 619 620 621 622 623 624 625 626 627 628 629 630 631 632 633 634 635 636 637 638 639 640 641 642 643 644 645 646 647 648 649 650 651 652 653 654 655 656 657 658 659 660 661 662 663 664 665 666 667 668 669 670 671 672 673 674 675 676 677 678 679 680 681 682 683 684 685 686 687 688 689 690 691 692 693 694 695 696 697 698 699 700 701 702 703 704 705 706 707 708 709 710 711 712 713 714 715 716 717 718 719 720 721 722 723 724 725 726 727 728 729 730 731 732 733 734 735 736 737 738 739 740 741 742 743 744 745 746 747 748 749 750 751 752 753 754 755 756 757 758 759 760 761 762 763 764 765 766 767 768 769 770 771 772 773 774 775 776 777 778 779 780 781 782 783 784 785 786 787 788 789 790 791 792 793 794 795 796 797 798 799 800 801 802 803 804 805 806 807 808 809 810 811 812 813 814 815 816 817 818 819 820 821 822 823 824 825 826 827 828 829 830 831 832 833 834 835 836 837 838 839 840 841 842 843 844 845 846 847 848 849 850 851 852 853 854 855 856 857 858 859 860 861 862 863 864 865 866 867 868 869 870 871 872 873 874 875 876 877 878 879 880 881 882 883 884 885 886 887 888 889 890 891 892 893 894 895 896 897 898 899 900 901 902 903 904 905 906 907 908 909 910 911 912 913 914 915 916 917 918 919 920 921 922 923 924 925 926 927 928 929 930 931 932 933 934 935 936 937 938 939 940 941 942 943 944 945 946 947 948 949 950 951 952 953 954 955 956 957 958 959 960 961 962 963 964 965 966 967 968 969 970 971 972 973 974 975 976 977 978 979 980 981 982 983 984 985 986 987 988 989 990 991 992 993 994 995 996 997 998 999 1000 1001 1002 1003 1004 1005 1006 1007 1008 1009 1010 1011 1012 1013 1014 1015 1016 1017 1018 1019 1020 1021 1022 1023 1024 1025 1026 1027 1028 1029 1030 1031 1032 1033 1034 1035 1036 1037 1038 1039 1040 1041 1042 1043 1044 1045 1046 1047 1048 1049 1

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4.2.87:- (1) पुस्तकालय १०० रु. प्रति वर्ष

$\frac{d}{dt} \left(\frac{1}{r^2} \right) = -\frac{2}{r^3} \frac{dr}{dt}$

(m) UPPER UNIT, UNIT UNIT;
4 of UNIT UNIT;

5.2.18.5

6.2.87:-
Hearings are held weekly
at least once

7.2.07:

8.2.872. *Peromyscus crinitus* (L.)

100 lbs. weight

192871- ycnz catat

10-2-87, 4442 2B (cont)

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11.2.87 गिराफियां का में कार्य कर-11)
 12.2.87 माई रजिग का में जगदी लजिग
 13.2.87 माई रजिग का में कार्य कर-11)
 (11) गिराफियां और गिराफियां का कार्य कर-11)

14/2/87 उपरोक्त कार्य

15.3.87 501 वर्ष में गिराफियां पुरे में लखनऊ जाम
 16.3.87 4.3 डी वी रजिग के गिराफियां का कार्य कर-11)
 लखनऊ

17.2.87 में हार में खनद लगाया और दुहर किया
 काद माई लखनऊ
 18.2.87 गिराफियां का कार्य कर-11)
 19.2.87 गिराफियां का कार्य कर-11)
 20.2.87 गिराफियां का कार्य कर-11)
 21.2.87 गिराफियां का कार्य कर-11)

22.2.87 गिराफियां का कार्य कर-11)
 23.2.87 गिराफियां का कार्य कर-11)
 24.2.87 गिराफियां का कार्य कर-11)
 25.2.87 गिराफियां का कार्य कर-11)
 26.2.87 गिराफियां का कार्य कर-11)
 27.2.87 गिराफियां का कार्य कर-11)
 28.2.87 गिराफियां का कार्य कर-11)
 29.2.87 गिराफियां का कार्य कर-11)
 30.2.87 गिराफियां का कार्य कर-11)

22.2.87 गिराफियां का कार्य कर-11)
 23.2.87 गिराफियां का कार्य कर-11)

26.2.87 गिराफियां का कार्य कर-11)
 27.2.87 गिराफियां का कार्य कर-11)

28.2.87 गिराफियां का कार्य कर-11)
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9.3.87 गिराफियां का कार्य कर-11)
 10.3.87 गिराफियां का कार्य कर-11)

11.3.87 गिराफियां का कार्य कर-11)
 12.3.87 गिराफियां का कार्य कर-11)

13.3.87 गिराफियां का कार्य कर-11)

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9.4.26
2.4.87 बारा बंकी 54.510 से जल गले पलट
3.4.87 बारा बंकी 54.510 से गले 200 नें 1113
4.4.87 54.510 जाहागिरा बंकी बाला बंकी से 200 नें लाइ
5.4.87 54.510 से बंकी 200 नें लाइ
6.4.87 54.510 से बंकी 200 नें लाइ
7.4.87 54.510 से बंकी 200 नें लाइ

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13.4.87	11.4.87	15.4.87
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18-h-81

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22-4-87

22-4-81	54° 51'	583.22	DR 11	DR 11	DR 11	DR 11
23-4-87	54° 51'	583.22	DR 11	DR 11	DR 11	DR 11
24-4-87	54° 51'	583.22	DR 11	DR 11	DR 11	DR 11

$$\begin{array}{r} 18416 \\ 11515 \\ \hline 29931 \end{array}$$

27.4.87	DR M.	31/12/16	11/12/16	11/12/16
28.4.87	DR M.	31/12/16	11/12/16	11/12/16

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Rs. 81	an	21400
7300	an	21400
		21400

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10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42	43	44	45	46	47	48	49	50	51	52	53	54	55	56	57	58	59	60	61	62	63	64	65	66	67	68	69	70	71	72	73	74	75	76	77	78	79	80	81	82	83	84	85	86	87	88	89	90	91	92	93	94	95	96	97	98	99	100
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Ordering: 2024/9/1

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9-5-87

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$$\begin{array}{r} 22 \text{ (22, 21, 20, 19, 18, 17, 16, 15, 14, 13, 12, 11, 10, 9, 8, 7, 6, 5, 4, 3, 2, 1)} \\ 22 \text{ (22, 21, 20, 19, 18, 17, 16, 15, 14, 13, 12, 11, 10, 9, 8, 7, 6, 5, 4, 3, 2, 1)} \end{array}$$
[illegible][illegible]

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$\frac{2917}{2} = 1458 \frac{1}{2}$

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बाद शाहू नगर से कारखाने के काम के लिए W. 3.50

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वापस रवाना

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8.8.87

विद्यार्थी विद्या

बादशाह नगर का 12 खाने के काम किया

~~बादशाह नगर के दाली सभ्यता के काम किया~~

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

बादशाह नगर के दाली सभ्यता के काम किया

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179

रघुवीर

10-8-87

का कुंडी विद्यालय

11-8-87

का विद्यालय नाल से पचने वाला अल मीन
वा 3 दिने लिये)

12-8-87

का कुंडी विद्यालय

13-8-87

का विद्यालय नाल से पचने वाला अल मीन

14-8-87

का विद्यालय नाल से पचने वाला अल मीन

15-8-87

का विद्यालय नाल से पचने वाला अल मीन

16-8-87

का विद्यालय नाल से पचने वाला अल मीन

17-8-87

का विद्यालय नाल से पचने वाला अल मीन

18-8-87

का विद्यालय नाल से पचने वाला अल मीन

19-8-87

का विद्यालय नाल से पचने वाला अल मीन

20-8-87

का विद्यालय नाल से पचने वाला अल मीन

21-8-87

का विद्यालय नाल से पचने वाला अल मीन

22-8-87

का विद्यालय नाल से पचने वाला अल मीन

23-8-87

का विद्यालय नाल से पचने वाला अल मीन

24-8-87

का विद्यालय नाल से पचने वाला अल मीन

25-8-87

का विद्यालय नाल से पचने वाला अल मीन

26-8-87

का विद्यालय नाल से पचने वाला अल मीन

27-8-87

का विद्यालय नाल से पचने वाला अल मीन

राजदीप

175

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1

28-8-87

गाल खान के बेट लडाका

29-8-87

गाल खान के बाम बिया

30-8-87

सिखाया बिया

31-8-87

कौतुआल दुई बिया

1-9-87

वाइ शाह नगर के कार खान के नाम बिया

2-9-87

बुडेवल के सिंसेलोप के सन मासकी

3-9-87

बुडेवल के बिलन पर के सन मासकी

4-9-87

बुडेवल के नालाख पावडा के

5-9-87

बुडेवल के सिंलोप के नालाख

6-9-87

बुडेवल के

7-9-87

बुडेवल के नालाख के नालाख

8-9-87

बुडेवल के नालाख के नालाख

9-9-87

बुडेवल के नालाख के नालाख

10-9-87

बुडेवल के नालाख के नालाख

11-9-87

बुडेवल के नालाख के नालाख

12-9-87

बुडेवल के नालाख के नालाख

13-9-87

बुडेवल के नालाख के नालाख

14-9-87

बुडेवल के नालाख के नालाख

15-9-87

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बुडेवल के नालाख के नालाख

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16-9-87	बादगाई मजदूर	मजदूर	है	आदि-सि
17-9-87	बादगाई	है	मजदूर	मजदूर
18-9-87	बादगाई	है	मजदूर	मजदूर
19-9-87	बादगाई	है	मजदूर	मजदूर
20-9-87	बादगाई	है	मजदूर	मजदूर
21-9-87	बादगाई	है	मजदूर	मजदूर
22-9-87	बादगाई	है	मजदूर	मजदूर
23-9-87	बादगाई	है	मजदूर	मजदूर
24-9-87	बादगाई	है	मजदूर	मजदूर
25-9-87	बादगाई	है	मजदूर	मजदूर
26-9-87	बादगाई	है	मजदूर	मजदूर
27-9-87	बादगाई	है	मजदूर	मजदूर
28-9-87	बादगाई	है	मजदूर	मजदूर
29-9-87	बादगाई	है	मजदूर	मजदूर
30-9-87	बादगाई	है	मजदूर	मजदूर
1-10-87	बादगाई	है	मजदूर	मजदूर
2-10-87	बादगाई	है	मजदूर	मजदूर
3-10-87	बादगाई	है	मजदूर	मजदूर
4-10-87	बादगाई	है	मजदूर	मजदूर
5-10-87	बादगाई	है	मजदूर	मजदूर
6-10-87	बादगाई	है	मजदूर	मजदूर

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मजदूर

ਦਿਨ	ਵੇਲਾ	ਕਾਰਜ	ਨੋਟ
20.3.88	5:30 PM	ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
21.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
22.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
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25.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
26.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
27.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
28.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
29.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
30.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ
31.3.88		ਗੁਰਮਤ ਸੇਵਾ	ਗੁਰਮਤ ਸੇਵਾ

क्र.सं.	विवरण	दिनांक	पृष्ठ सं.	पृष्ठ सं.
1-4-88	1-12-87	1-12-87	1	1
2-4-88	2-12-87	2-12-87	2	2
3-4-88	3-12-87	3-12-87	3	3
4-4-88	4-12-87	4-12-87	4	4
5-4-88	5-12-87	5-12-87	5	5
6-4-88	6-12-87	6-12-87	6	6
7-4-88	7-12-87	7-12-87	7	7
8-4-88	8-12-87	8-12-87	8	8
9-4-88	9-12-87	9-12-87	9	9
10-4-88	10-12-87	10-12-87	10	10
11-4-88	11-12-87	11-12-87	11	11
12-4-88	12-12-87	12-12-87	12	12
13-4-88	13-12-87	13-12-87	13	13
14-4-88	14-12-87	14-12-87	14	14
15-4-88	15-12-87	15-12-87	15	15
16-4-88	16-12-87	16-12-87	16	16
17-4-88	17-12-87	17-12-87	17	17
18-4-88	18-12-87	18-12-87	18	18

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का का विवरण

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19.4.88	का का विवरण	का का विवरण
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क्र.सं.	दिनांक	विवरण	पान सं.	प्रमाण
16-88	11-6-88	वा. 2114-88	11-6-88	अ. 13
19-88	26-8-88	वा. 2114-88	26-8-88	अ. 13
20-88	3-6-88	वा. 2114-88	3-6-88	अ. 13
21-88	4-6-88	वा. 2114-88	4-6-88	अ. 13
22-88	5-6-88	वा. 2114-88	5-6-88	अ. 13
23-88	6-6-88	वा. 2114-88	6-6-88	अ. 13
24-88	7-6-88	वा. 2114-88	7-6-88	अ. 13
25-88	8-6-88	वा. 2114-88	8-6-88	अ. 13
26-88	9-6-88	वा. 2114-88	9-6-88	अ. 13
27-88	10-6-88	वा. 2114-88	10-6-88	अ. 13
28-88	11-6-88	वा. 2114-88	11-6-88	अ. 13
29-88	12-6-88	वा. 2114-88	12-6-88	अ. 13
30-88	13-6-88	वा. 2114-88	13-6-88	अ. 13
31-88	14-6-88	वा. 2114-88	14-6-88	अ. 13
32-88	15-6-88	वा. 2114-88	15-6-88	अ. 13
33-88	16-6-88	वा. 2114-88	16-6-88	अ. 13
34-88	17-6-88	वा. 2114-88	17-6-88	अ. 13

22/6/88

वा. 2114-88

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 35 22/7/88

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22/7/88

क्र.	दिनांक	विवरण	पत्र सं.	पत्र दि.
19	29.7.88	वि. प्र. वि. वि. वि.		
20	29.7.88	वि. प्र. वि. वि. वि.		
21	29.7.88	वि. प्र. वि. वि. वि.		
22	29.7.88	वि. प्र. वि. वि. वि.		
23	29.7.88	वि. प्र. वि. वि. वि.		
24	29.7.88	वि. प्र. वि. वि. वि.		
25	29.7.88	वि. प्र. वि. वि. वि.		
26	29.7.88	वि. प्र. वि. वि. वि.		
27	29.7.88	वि. प्र. वि. वि. वि.		
28	29.7.88	वि. प्र. वि. वि. वि.		
29	29.7.88	वि. प्र. वि. वि. वि.		
30	29.7.88	वि. प्र. वि. वि. वि.		
31	29.7.88	वि. प्र. वि. वि. वि.		
32	29.7.88	वि. प्र. वि. वि. वि.		
33	29.7.88	वि. प्र. वि. वि. वि.		
34	29.7.88	वि. प्र. वि. वि. वि.		
35	29.7.88	वि. प्र. वि. वि. वि.		
36	29.7.88	वि. प्र. वि. वि. वि.		
37	29.7.88	वि. प्र. वि. वि. वि.		
38	29.7.88	वि. प्र. वि. वि. वि.		
39	29.7.88	वि. प्र. वि. वि. वि.		
40	29.7.88	वि. प्र. वि. वि. वि.		
41	29.7.88	वि. प्र. वि. वि. वि.		
42	29.7.88	वि. प्र. वि. वि. वि.		
43	29.7.88	वि. प्र. वि. वि. वि.		
44	29.7.88	वि. प्र. वि. वि. वि.		
45	29.7.88	वि. प्र. वि. वि. वि.		
46	29.7.88	वि. प्र. वि. वि. वि.		
47	29.7.88	वि. प्र. वि. वि. वि.		
48	29.7.88	वि. प्र. वि. वि. वि.		
49	29.7.88	वि. प्र. वि. वि. वि.		
50	29.7.88	वि. प्र. वि. वि. वि.		

Sl. No.	Particulars	Debit	Credit	Balance
1	10.8.88			
2	11.8.88			
3	12.8.88			
4	13.8.88			
5	14.8.88			
6	15.8.88			
7	16.8.88			
8	17.8.88			
9	18.8.88			
10	19.8.88			
11	20.8.88			
12	21.8.88			
13	22.8.88			
14	23.8.88			
15	24.8.88			
16	25.8.88			
17	26.8.88			
18	27.8.88			
19	28.8.88			

Sl. No.	Particulars	Debit	Credit	Balance
1	10.8.88			10.8.88
2	11.8.88			11.8.88
3	12.8.88			12.8.88
4	13.8.88			13.8.88
5	14.8.88			14.8.88
6	15.8.88			15.8.88
7	16.8.88			16.8.88
8	17.8.88			17.8.88
9	18.8.88			18.8.88
10	19.8.88			19.8.88
11	20.8.88			20.8.88
12	21.8.88			21.8.88
13	22.8.88			22.8.88
14	23.8.88			23.8.88
15	24.8.88			24.8.88
16	25.8.88			25.8.88
17	26.8.88			26.8.88
18	27.8.88			27.8.88
19	28.8.88			28.8.88

22-10-88 541 54050
 23-10-88 541 54050
 24-10-88 54050
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 31-10-88 54050
 1-11-88 54050
 2-11-88 54050
 3-11-88 54050
 4-11-88 54050
 5-11-88 54050

जहाँगीरवाड़ा का लीन कासायाल
 जहाँगीरवाड़ा का लीन कासायाल
 जहाँगीरवाड़ा का लीन कासायाल
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 जहाँगीरवाड़ा का लीन कासायाल

22-10-88 541 54050
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क्र	विवरण	प्रमाण	अंश	शत	प्रमाण	अंश	शत
१-१२-८८
२-१२-८८
३-१२-८८
४-१२-८८
५-१२-८८
६-१२-८८
७-१२-८८
८-१२-८८

24912

34/12/88
24/12/88

203

A214

दिनांक	विवरण	प्रमाण	विवरण	प्रमाण
9-12-88	उदवल	64510	पेटा लि व 20	म
10-12-88	उदवल	63325	राधा सोपि मल नमाल आउ	म
11-12-88	उदवल		मल नमाल व (म)	म
12-12-88	उदवल	64510	मल नमाल व (म)	म
13-12-88	उदवल	64510	मल नमाल व (म)	म
14-12-88	उदवल	64510	मल नमाल व (म)	म
15-12-88	उदवल	63325	मल नमाल व (म)	म
16-12-88	उदवल	64510	मल नमाल व (म)	म
17-12-88	उदवल	63325	मल नमाल व (म)	म
18-12-88	उदवल	64510	मल नमाल व (म)	म
19-12-88	उदवल	63325	मल नमाल व (म)	म
20-12-88	उदवल	64510	मल नमाल व (म)	म
21-12-88	उदवल	63325	मल नमाल व (म)	म
22-12-88	उदवल	64510	मल नमाल व (म)	म
23-12-88	उदवल	63325	मल नमाल व (म)	म
24-12-88	उदवल	64510	मल नमाल व (म)	म
25-12-88	उदवल	63325	मल नमाल व (म)	म
26-12-88	उदवल	64510	मल नमाल व (म)	म

रजि. 912

26

2019

Card
2/2/83
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[illegible]
$$\sqrt{\frac{1000000}{1000000}} = \sqrt{1} = 1$$

2000/01/01

Mike

[illegible][illegible][illegible]

$\frac{13613}{100000}$
 $\frac{261027140}{100000000}$
 $\frac{201531152140}{100000000000}$

5120112

M. P. 4 N 175 p. 1 140

ना. ३७ पं. ५१८५ के. १५६ नगरपालिका कार्यालय

44-739/5-6

9-1-57

[illegible]

and please fill in the

[illegible]
$$\frac{914 \times 11^2}{120000} = \frac{110000}{120000} \times 11^2$$
[illegible]

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9-1-57

21-3-87	वा ३१६ - १०१८	अ ५२ २७ अ ५१
22-3-87	वा ३१६ - १०१८	अ ५२ २७ अ ५१
23-3-87	वा ३१६ - १०१८	अ ५२ २७ अ ५१
24-3-87	वा ३१६ - १०१८	अ ५२ २७ अ ५१
25-3-87	वा ३१६ - १०१८	अ ५२ २७ अ ५१

Geological

273.89	वा०३२१६	-१०८७१०॥२	म०	३५	३॥३
283.89	वा०३२१६	-१०८८०॥४	क०लि०	३५१॥३	
293.89	वा०३२१६	-१०८९३०॥४	म०	३५	३॥३
303.89	वा०३२१६	-१०९०३०॥४	म०	३५	३॥३
313.89	वा०३२१६	-१०९१०॥२	म०	३५	३॥३

[illegible]

10/11/19

Sl. No.	Particulars	Rs.	Paise
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[illegible]

五

A simple line drawing of a person's head and shoulders, looking down at a vertical line. The person has a large, rounded head, a small nose, and a wide, open mouth. They are wearing a simple, rounded garment. The vertical line is drawn with a thick, textured stroke, possibly representing a wall or a door frame. The person's head is tilted slightly to the right, and their eyes are focused on the line. The overall style is minimalist and sketchy, using only black outlines on a white background.

209

~~ADD~~

— दिनांक —

23/4/89 24/4/89 25/4/89 26/4/89 27/4/89 28/4/89 29/4/89 30/4/89 1/5/89 2/5/89 3/5/89 4/5/89 5/5/89 6/5/89 7/5/89 8/5/89 9/5/89 10/5/89 11/5/89 12/5/89

17 मी

23/4/89 24/4/89 25/4/89 26/4/89 27/4/89 28/4/89 29/4/89 30/4/89 1/5/89 2/5/89 3/5/89 4/5/89 5/5/89 6/5/89 7/5/89 8/5/89 9/5/89 10/5/89 11/5/89 12/5/89

30/4/89 1/5/89 2/5/89 3/5/89 4/5/89 5/5/89 6/5/89 7/5/89 8/5/89 9/5/89 10/5/89 11/5/89 12/5/89

7-5-89 8-5-89 9-5-89 10-5-89 11-5-89 12-5-89

24/5/89

211

13.5.89	रमा नगर के पुत्र नं 406 का सि लोपट बनाया				
14.5.89	विश्राम सिमा				
15.5.89	रमा नगर के पुत्र नं 406 का रि लोपट बनाया				
16.5.89	रमा नगर के बा डो लाइन सि लोपट के मत मा				
17.5.89	निन्दौर कुद्वल नं बीच के बीचो लाइन सि लोपट				
18.5.89	विन्दौर कुद्वल नं बीच के बीचो लाइन सि लोपट				
19.5.89	रमा नगर के बा डो लाइन सि लोपट				
20.5.89	रमा नगर के बा डो लाइन सि लोपट				
21.5.89	रमा नगर के बा डो लाइन सि लोपट				
22.5.89	रमा नगर के बा डो लाइन सि लोपट				
23.5.89	कुद्वल के बीचो लाइन सि लोपट				
24.5.89	कुद्वल के बीचो लाइन सि लोपट				
25.5.89	कुद्वल के बीचो लाइन सि लोपट				
26.5.89	कुद्वल के बीचो लाइन सि लोपट				
27.5.89	कुद्वल के बीचो लाइन सि लोपट				

28.5.89 रमा नगर के पुत्र नं 406 का सि लोपट बनाया
 29.5.89 रमा नगर के पुत्र नं 406 का सि लोपट बनाया
 30.5.89 रमा नगर के पुत्र नं 406 का सि लोपट बनाया
 31.5.89 रमा नगर के पुत्र नं 406 का सि लोपट बनाया

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आदि का दि
हमारा घर

213

दिनांक	विवरण	पैसे	विवरण	पैसे
16-6-89	आदि का दि	100	आदि का दि	100
2-6-89	आदि का दि	100	आदि का दि	100
3-6-89	आदि का दि	100	आदि का दि	100
4-6-89	आदि का दि	100	आदि का दि	100
5-6-89	आदि का दि	100	आदि का दि	100
6-6-89	आदि का दि	100	आदि का दि	100
7-6-89	आदि का दि	100	आदि का दि	100
8-6-89	आदि का दि	100	आदि का दि	100
9-6-89	आदि का दि	100	आदि का दि	100
10-6-89	आदि का दि	100	आदि का दि	100
12-6-89	आदि का दि	100	आदि का दि	100
13-6-89	आदि का दि	100	आदि का दि	100
14-6-89	आदि का दि	100	आदि का दि	100
15-6-89	आदि का दि	100	आदि का दि	100
16-6-89	आदि का दि	100	आदि का दि	100
17-6-89	आदि का दि	100	आदि का दि	100
18-6-89	आदि का दि	100	आदि का दि	100
19-6-89	आदि का दि	100	आदि का दि	100

रकम

1/10/89
15/10/89

30/10/89
31/10/89

20.6.89 वा २०००
21.6.89 वा २०००
22.6.89 वा २०००
23.6.89 वा २०००
24.6.89 वा २०००
25.6.89 वा २०००
26.6.89 वा २०००
27.6.89 वा २०००
28.6.89 वा २०००
29.6.89 वा २०००
30.6.89 वा २०००

1-7-89- २०००
2-7-89- २०००
3-7-89- २०००
4-7-89- २०००
5-7-89- २०००
6-7-89- २०००
7-7-89- २०००

20.6.89 वा २०००
21.6.89 वा २०००
22.6.89 वा २०००
23.6.89 वा २०००
24.6.89 वा २०००
25.6.89 वा २०००
26.6.89 वा २०००
27.6.89 वा २०००
28.6.89 वा २०००
29.6.89 वा २०००
30.6.89 वा २०००

1-7-89- २०००
2-7-89- २०००
3-7-89- २०००
4-7-89- २०००
5-7-89- २०००
6-7-89- २०००
7-7-89- २०००

20.6.89 वा २०००
21.6.89 वा २०००
22.6.89 वा २०००
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27.6.89 वा २०००
28.6.89 वा २०००
29.6.89 वा २०००
30.6.89 वा २०००

214

2000

10-7-89 नाथशाहनाथ जी ओंकार सिंघर 10/7/89

9-7-89 नमस्ते नमस्ते नमस्ते

1-7-89 १५० रमिनाथ लखन रमिनाथ जी नमस्ते नमस्ते

11-7-89 नाथशाहनाथ जी नमस्ते नाथ जी वेद लखना

12-7-89 नाथशाहनाथ जी नमस्ते नाथ जी वेद लखना

13-7-89 १५० नाथ जी नमस्ते नाथ जी वेद लखना

14-7-89 नमस्ते

15-7-89 नाथशाहनाथ जी नमस्ते नाथ जी वेद लखना

16-7-89 नमस्ते नमस्ते नमस्ते

17-7-89

18-7-89 नेमा जी नेमा जी नेमा जी नेमा जी नेमा जी

19-7-89 लखन जी 1 म ओंकार लखन जी लखन जी

बीच रविवार वन गथा श्री उरुका लखन जी

नमस्ते 19/7/89

20-7-89 लखन जी लखन जी लखन जी

21-7-89 लखन जी लखन जी लखन जी

22-7-89 लखन जी लखन जी लखन जी

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लखन जी लखन जी लखन जी

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24-7-89 लखन जी लखन जी लखन जी

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30-7-89 लखन जी लखन जी लखन जी

31-7-89 लखन जी लखन जी लखन जी

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2-8-89 लखन जी लखन जी लखन जी

3-8-89 लखन जी लखन जी लखन जी

4-8-89 लखन जी लखन जी लखन जी

5-8-89 लखन जी लखन जी लखन जी

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7-8-89 लखन जी लखन जी लखन जी

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9-8-89 लखन जी लखन जी लखन जी

10-8-89 लखन जी लखन जी लखन जी

11-8-89 लखन जी लखन जी लखन जी

12-8-89 लखन जी लखन जी लखन जी

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रविवार

9-	10-8-89	वा.द.शा.द. नगर का.र.वा.ने के काम किया	
10-	11-8-89	वा.द.शा.द. नगर का.र.वा.ने के काम किया	
11-	12-8-89	वा.द.शा.द. नगर पंच.कमिटी के रवा.च.का.हा.गल	
12-	13-8-89	वि.प्र.म. किया	
13-	14-8-89	वा.द.शा.द. नगर का.र.वा.ने के हा.दिल लगाया	
14-	15-8-89	कोशानला हा.मार्. डेप. बनाया	
15-	16-8-89	वा.द.शा.द. नगर के हा.दिल के जग.मि.प. किया	
16-	17-8-89	वा.द.शा.द. नगर हा.दिल के जग.मि.प. किया	
17-	18-8-89	54-डा-र.फो.नगर पुल के मिलीप. बनाया	
18-	19-8-89	54-डा-र.फो.नगर पुल के मि.मि.प. बनाया	
19-	20-8-89	वि.प्र.म. किया	
20-	21-8-89	वा.द.शा.द. नगर रवा.ने के काम किया	
21-	22-8-89	वा.द.शा.द. नगर का.र.वा.ने के काम किया	
22-	23-8-89	वा.द.शा.द. नगर का.र.वा.ने के काम किया	
23-	24-8-89	वा.द.शा.द. नगर का.र.वा.ने के काम किया	
24-	25-8-89	रानी नगर पुल मिलीप. के लार.वो. धा.ग.प.ा	
25-	26-8-89	रफी नगर पुल मिलीप. के लार.वो. धा.ग.प.ा	
26-	27-8-89	वि.प्र.म. किया	
27-	28-8-89	वा.द.शा.द. नगर के हा.दिल के डंडा बनाया	

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8	89	वा.द.शा.द. नगर हा.म.ल. हा.दिल लगाया	
9	89	हा.द.शा.द. के डंडा बनाया	
10	89	वा.द.शा.द. नगर हा.म.ल. हा.दिल के डंडा बनाया	
11	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
12	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
13	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
14	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
15	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
16	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
17	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
18	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
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20	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
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28	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
29	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	
30	89	वा.द.शा.द. नगर पंच.र.वा. बनाया	

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13.9.89

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15.9.85	01/22/2013	21/3	24.6.51
	02/22/2013		

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$\frac{622.5}{15} = 41.5$
 $\frac{2143.12}{5} = 428.624$
 $68.6.6$

$\frac{11.1111}{11.1111} = 1$

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11.10.89 गुदवला ६५ डी० के गुदवला के नदी के
की चर के नीचे माहल में माहल के सन का मकौ दिया
12.10.89 विन्धैरा खोजाना के वाच के कोजीला इन
13.10.89 गुदवला के गौला तथा हम्मल के होडिल
14.10.89 गुदवला के सोली माहल के सन का माहल
15.10.89 विन्धैरा खोजाना
16.10.89 वादशाह नगर हम्मल के होडिल वनाया
17.10.89 वादशाह नगर पचला नवाय
18.10.89 ~~विन्धैरा~~ माहल कुहने जिया
19.10.89 वादशाह नगर पचला वनाय
20.10.89 वादशाह नगर पचला वनाय
21.10.89 वादशाह नगर पचला वनाय
22.10.89 वादशाह नगर पचला वनाय
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24.10.89 वादशाह नगर पचला वनाय
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27.10.89 वादशाह नगर पचला वनाय
28.10.89 वादशाह नगर पचला वनाय
29.10.89 वादशाह नगर पचला वनाय
30.10.89 वादशाह नगर पचला वनाय
31.10.89 वादशाह नगर पचला वनाय

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Signature
11/10/89

विन्धैरा खोजाना के वाच के कोजीला इन
गुदवला के गौला तथा हम्मल के होडिल
गुदवला के सोली माहल के सन का माहल
विन्धैरा खोजाना

विन्धैरा

Signature

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विन्धैरा खोजाना

विन्धैरा खोजाना

68/26752

$$\frac{14716}{51411-130} \left(\frac{1572-17}{6} \right) \left(\frac{2172}{2} \right) - \frac{2172-3112213}{2172}$$

739 744 745 746 747 748 749 750 751 752 753 754 755 756 757 758 759 760 761 762 763 764 765 766 767 768 769 770 771 772 773 774 775 776 777 778 779 780 781 782 783 784 785 786 787 788 789 790 791 792 793 794 795 796 797 798 799 800 801 802 803 804 805 806 807 808 809 810 811 812 813 814 815 816 817 818 819 820 821 822 823 824 825 826 827 828 829 830 831 832 833 834 835 836 837 838 839 840 841 842 843 844 845 846 847 848 849 850 851 852 853 854 855 856 857 858 859 860 861 862 863 864 865 866 867 868 869 870 871 872 873 874 875 876 877 878 879 880 881 882 883 884 885 886 887 888 889 890 891 892 893 894 895 896 897 898 899 900 901 902 903 904 905 906 907 908 909 910 911 912 913 914 915 916 917 918 919 920 921 922 923 924 925 926 927 928 929 930 931 932 933 934 935 936 937 938 939 940 941 942 943 944 945 946 947 948 949 950 951 952 953 954 955 956 957 958 959 960 961 962 963 964 965 966 967 968 969 970 971 972 973 974 975 976 977 978 979 980 981 982 983 984 985 986 987 988 989 990 991 992 993 994 995 996 997 998 999 1000

जहाँ शिवाय पाई रहे गीतों में

॥ अपराध काय

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$$\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$$

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$\frac{100}{100} = \frac{100}{100}$

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1. The first step is to identify the problem or question that needs to be answered. This involves understanding the context and the specific requirements of the task.

1. The first step is to identify the problem or question that needs to be answered. This involves understanding the context and the specific requirements of the task.

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7.12.89 रजिगार गेटने. उपर दफ्तर कर रक लखाया

8.12.89 उपर दफ्तर कर रक लखाया

10.12.89 उपर दफ्तर कर रक लखाया

11.12.89 उपर दफ्तर कर रक लखाया

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20.12.89 उपर दफ्तर कर रक लखाया

21.12.89 उपर दफ्तर कर रक लखाया

22.12.89 उपर दफ्तर कर रक लखाया

राजगार